123 Statutory Resolution [RAJYA SABHA] Under Article 356 124
Approving Proclamation of the Constitution
issued by the President to the State of Punjab
STATUTORY RESOLUTION APPRO-

VING PROCLAMATION ISSUED BY THE PRESIDENT UNDER ARTICLE 356 OF THE CONSTITUTION IN RE-LATION TO THE STATE OF PUN-JAB.

SHRI CHINTAMANI PANIGRAMI: Madam Deputy Chairman, I beg to move the following Resolution:—

"That this House approves the Proclamation issued by the President on the 11th May, 1987, under article 356 of the Constitution, in relation to the State of Punjab."

The question was proposed.

SHRI SAMAR MUKHERJEE (West Bengal): Madam Deputy Chairman, the Punjab situation is worrying the whole country and it is connected with the question of the unity and integrity and that is why. not only the ruling party but also Opposition parties, are trying their level best for a long time to arrive at a settlement. There was some understanding and discussion and a process was started a few month before. We were hopeful that the process would be further strengthened but all of a sudden, we came to know yesterday from the newspapers that something is being hatched to impose President's 'rule in Punjab, Yesterday, the issue was raised in Lok Sabha as well as in our House also. The leaders of the Opposition met the Chairman and wanted a debate but suddenly, this morning, we came to know that already there is a proclamation for imposition of Pesident's rule. Why? Why such a hurry

and why this proclamation? The daily

newspapers have correctly reacted

that it is only to influence the Har-

yana election because Congress(I) is

feeling very much shaky now regar-

election and that is why, sacrificing

the interest of nationalt unity and in-

ding the

outcome of the Haryana

to the State of Punjab

teority, this step has been taken
which is not only a partisan step but
a sectarian and an opportunist step
which will completely reverse the
process which we started collectively
in Punjab. It is very much interesting
that only on the opening day of the
Budget Session, what our President,
in his speech, has said about Punjab
Government—I am reading it out.

"In Punjab the forces of democracy, unity, progress and secularism continue to be engaged in the struggle to isolate and wipe out the anti-national elements which are guided and controlled by foreign sources."

[The Vice-Chairman (Shri H. Hanumanthappa) in the Chair]

This collective attempt of all the secular, democratic and progressive forces to intervene in the situation of Punjab is a process to intervene not only in the situation of Punjab, it is a process to intervene in the situation of the entire country as well where communal forces are very much on the offensive, are rising. You now completely sidetrack that whole process. This is a most irrational decision, irresponsible decision, most unwise decision, taken for a narrow interest for influencing the Haryana election. Whom are you helping by this? Are you helping the secular forces, the forces which took the initiative to start the process of fighting the secessionists, fighting the communal elements, rousing the secular forces, democratic forces, for intervention on a national scale? Are you helping them? By taking this action you are helping those forces which wanted immediate removal of this Barnala Government who wanted that that process should be immediately stopped. This is a direct help to the secessionist forces. You talked about foreign forces interested in destabilising us. Everybody knows what the ramifications are of these Khalistan elements, these extremists, not only

inside the country but outside. What

is the justification behind this pro-

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issued by the President

clamation? Law and order is broken. The second argument I saw was that a parallel centre has started by these extremist forces. a new fact today? Their cen-

tres are there not only inside the country: their centres are there in America, in Canada, in London. You are fighting on the plea that a parallel centre has been started. You threw out those who came forward for mobilising, the entire secular forces. What is the characterisation of Barnala Government by the President in his speech? I tell you, you have done a very big disservice by this proclamation. The entire process has completely reversed. Secondly, under the leadership of Chief Minister S. S. Barnala, the State Government and the people of Punjab have shown exemplary courage in upholding the values of a secular democracy. There is no appreciation for that now. What does this proclamation mean? Appreciation was expressed in the speech of the Rashtrapati. You are now denouncing it though the proclamation has also been issued by the same Prerident who had expressed his appreciation of the same Government. This is anti-climax. This is opportunism opportunism the ruling this

party is following not today but from

the very start, particularly in relation

to Punjab. I was associated in the

earlier process when all the Opposi-

tion parties usually met in order to

situation. A time came when in June

1983 the agreement was only await-

Prime Minister Mrs. Gandhi retreat-

Then we came to know the rea-

ing signatures. But at that time

son behind it—Haryana...

for the Punjab

know that

find some solution

suddenly came to

श्रोस्रवेन्द्रसिंहहंसपालः (पंजाव)ः मेरा प्वाइंट आफ आर्डर है। अभी आपने कहा कि प्राइम मिनिस्टर रिट्टीट कर गये; एग्रीमेंट नहीं हो सका तो आपके पास क्या सब्त हैं इस हा।

SHRI SAMAR MUKHERJEE: Let a participant in me explain I was

of the Constitution to the State of Punjab those joint meetings with Opposition

leaders, with the then Prime Minister, Shrimati Indira Gandhi, with the Akali Dal leaders—Mr. Advani also there—and all the Opposition leaders and we held a series of meetings and we all tried to come to

some solution in the case of Punjab. So, we had a greater responsibility In solving this problem of Punjab, I am not speaking simply as a Member of Parliament or as a person representing a particular party, but I am speaking because all along we were trying our level best to see how solution could be found. But our main point was that a solution should

not be found through administrative

measures and through military me-

thods, but it should be found by poli-

tical methods and political methods

means that the people must be roused

and the extremists and the secessionists should be totally isolated from them so that the people can come forward and intervene; otherwise, there was no solution. This was our argument. We repeatedly talked with the leaders also and I think that Mr. Darbara Singh will remember that we had similar talks also and all of them

Shrimati

But now,

suddenly, the Proclamation is issued on the basis of the assumption that the law and order situation is out of control. What is the new situation which has developed which requires this Proclamation? Nothing new. Only sixteen people have been killed

Gandhi—she herself agreed—that this

was to be the solution by which we

should intervene and bring about

solution, a real solution.

agreed, including

SOME HON. MEMBERS: Only sixteen? (Interruptions).

previous day ... (Interduptions) .

SHRI DIPEN GOSH (West Bengal): How many people were killed during the earlier President's Give me the account. (Interruptions)

SHRI SAMAR MUKHERJEE: there be no cross talks because this is a very serious stituation and we want

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[Shri Samar Mukherjee]

to debate it very seriously. We want to debate it very seriously because we want that some way must be found to solve this problem. We are not scoring points here. That is why I very much angry against this decision and it is because we ourselves are involved in all these matters. This new process started in consultation with us. But in this reversal of the process. where is our position? Not only you ingore Parliament totally, but also you ignored the entire Opposition. How can we believe in your words that you would consult the Opposition? This is such a measure you have taken and you have reversed the entire process. Now, who is going to gain and who will gain out of these It is only the extremists. measures?

SOME HON. MEMBERS: No. no. (Interruptions).

SHRI SAMAR MUKHERJEE: Your saying, "No, no." will produce results at all. What the Prime Minister told in this House is this: want to separate politics from religion.". Where is that stand now? Repeatedly he has said and emphasised that politics and religion should be separated because, otherwise, in a secular country, we cannot isolate the communalists, we cannot lisloate the secessionists and, we cannot isloate the divisive forces. We see now that those elements who wanted to remove the Barnala Government have been strengthened.

SHRI KALPNATH RAI (Uttar Pradesh): Have been ...?

SHRI SAMAR MUKHERJEE: Have been strengthened. Now they have been strengthened and this compliment given to the Barnala Government proves that you accepted boldness and the courage they showed to fight these secessionists. Mr. Barnala himself was declared a Tankhaiya and the entire religious commands were used against him. Despite that, when the chief priest issued the religious mandate that they should

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resign, they refused. That is why, ultimately, the Government of India decided to give full support to Barnala Government. Only on the 14th of April there was a big rally, a joint rally, in Amritsar where Mr. P. V. Narasimha Rao, on behalf of the Government of India, made public declaration that they would extend full support to the Barnala Government and he made this declaration before the huge masses. But now what prompted you immediately think of imposition of this President's rule-except Haryana? Your immediate interest is in winning the elections. That is why the main casualty is your credibility. That you cannot understand now. In course of time, you will have to pay the price. Nobody will believe you. You don't follow any principles. Congress is not guided by any principle. We are guided by the principle of seculiarism. You know Mr. Barnala has been in the hit list. You know our party peo ple are being murdered. CPI fellows are being murdered.

SHRIMATI AMARJIT KAUR (Punjab): What about the Congress people?

SHRI SAMAR MUKHERJEE: Yes, F Congress and Akali people are also being murdeded. Whoever is opposing them they have been targets. Taking all these risks, we have up a process, and we wanted that it should be developed throughout india so that in the future all democratic, secular forces can be mobilised to fight these secessionists other such forces. Repeatedly I have told that there is the American imperialism behind them. But never the Congress (I) had shown the courage to mention America. In their documents they just say 'foreign hands' . Only this much. Even when White Paper was published on Punjab issue, before that personally I was Minister Indira b_v Prime Gandhi on the 6th of April She was leaving for Libiya. Repeatedly she called me to her house. was there for more than half-an-hour

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to discuss the Punjab situation. I repeatedly told her that without political intervention you cannot bring about a change in Punjab, you bring out a White Paper, expose all the activities of the secessionists and all the ramifications, how they are getting money from foreign countries and how imperialists are helping them. will isolate them from the common masses. People should realise that they are acting as the agents of foreign imperialists. You have passed a Resolution in the Working Committee on the 18th of April that the foreign imperialists are trying to destabilise India, so we must unite against destabilisation. You know they are link ed with Khalistanis. You know they are linked with the extremists and secessionists. So they want that the Bernala Government should go. And you are helping them by the imposition of President's rule, by this method! So, is it the method of fighting the destabilising forces and foreign imperialism? You think it over very seriously, otherwise the situation will go out of hand. Now, what will be the repercussions? They have sacrificed their sons and daughtersthese Akalis who are fighting these secessionists. Even Barnala has become a 'tankhiya'. And they have mobilised the people. They have sent the police in the Golden Temple, taking all risks. Now, what did we see? We saw that Sunil Dutt, leading procession, ultimately went to discuss with the Chief Priest. Why? Without the consent of the Central leaders this cannot take place. What Chief Priest wanted? The Chief Priest is acting as the agent of these secessionist forces; it is known to everybody. So, when Sunil Dutt met him, it means you are giving credibility to these forces. Then, the Jain Muni. And we saw in the Press that the CRP was withdrawn when Jain Muni went to see the Chief Priest, Prof. Darshan Singh. Then Barnala said: "I don't know anything." Then our Home Minister was asked as to why they withdrew the CRPF from the Golden Temple. He said: "I don't know". Then it was said that it

was with the consent of the Prime Minister that this Jain Muni had gone to meet the Head Priest. I would like to know whether it is a fact not. You cannot deny it.

SHRI PAWAN KUMAR BANSAL (Punjab): Who told you that Prime Minister gave his consent? From where did you get this information?

SHRI SAMAR MUKHERJEE: It is a fact that the Chief Minister did not · know why the CRPF was withdrawn.

SHRI PAWAN KUMAR BANSAL: That was the unfortunate thing. The Chief Minister knew nothing about what was happening there. That is why we are in this position. It because of the incompetence of the Chief Minister to control his own ministers.

SHRI DIPEN GHOSH: You wanted to impose President's rule because you wanted to win the elections in Haryana.

(Interruptions)

SHRI SAMAR MUKHERJEE: am talking about the far-reaching implications and the impact of all this. These are the people who are using religion for political purposes, using religion to overthrow the Barnala Government which is the elected Government, which is the Government which you are committed to support. Jain Muni is allowed to meet that man. Why?

SHRIMATI AMARJIT KAUR: On his own.

SHRI SAMAR MUKHERJEE: Jain Muni's statement is that he went with the consent and permission of the Prime Miniser.

SHRIMATI AMARJIT KAUR: is totally wrong that the Jain Muni was sent by the Prime Minister.

MUKHERJEE: SAMAR SHRI These are facts. I am simply plaining as to what are the implica-

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tions of these facts. The implications are far-reaching. It shows that the Congress Government, the Centre, our Prime Minister is not interested in fighting the secessionists and to isolate them politically from the masses. Their policy is to compromise with all the secessionist forces. They have done that earlier also. The whole history of the Congress Party is that. Our Prime Minister talks of secularism. But in Kerala the Congress was running the coalition Government with the help of fundamentalists or with the help of communal parties. (Interruptions) That is why their practice and profession are so different. You are opportunists. We have told you repeatedly earlier also on the floor of this House and the other House. Even in individual talks we have repeatedly told that by compromising with the communal forces or by compromising with secessionist forces, you cannot isolate them from the masses. In this way, you give them credibility and their influence is bound to grow. This is what is happening. You had a clear example of this in the Shah Bano case. Can you deny that once the Supreme Court judgment was defended and vindicated by the Central Government? But when the fundamentalists threatened that if they supported the Supreme Court judgment. no Muslim vote would be available in the elections. Immediately after that threat our Prime Minister surrendered to the communalists. A Bill was brought which was passed. One Minister who defended the Supreme Court judgment had to resign. Another spokesman was brought to defend this Bill. It is a surrender to the communalist forces. These are the wide implications. That is why, the people don't believe in you. They don't believe that the unity and integrity of India is safe in your hands. You can go to any length for winning the elections. You can compromise with any elements. You can destroy the forces which are sacrificing their lives with courage and conviction for

the unity and integrity of the country and fighting against the secessionists. You have completely let them down. The result is that those who are de-Indian unity, defending fending secularism, you are throwing them into the hands of these communalists and secessionists. That is the consequence now which will be very much dangerous in the coming days for the unity and integrity of the country.

Here, the whole speech of the President gives the outlook, and your Proclamation is just the reverse that entire outlook. It is said here:

"The people of Punjab have been in the forefront to alwavs defend the unity and integrity India. They played a historic role in the freedom struggle which has left the imperishable imprint of secularism and democracy their mind and spirit. It is, therefore, not surprising that they have stood up to be blatantly unconstitutional effort to subvert the democratic process through a sinister exploitation of religious ments."

You are surrendering to these religious sentiments. Again:

"In flagrant violation of the sacred tenets and traditions of the great religion founded by Guru Nanak a small section has turned religious functionaries and holy shrines into instruments of terror and subversion."

The Barnala Government fighting against this.

"Today this is the central issue in Punjab. Government will not allow the enemies of Indias unity and integrity to abuse and misuse religion for their nefarious ends..."

All these brave words are there. But the practice is just the opposite. That is why you have created a 133 Statutory Resolution [12 MAY 1987] Under Article 356 Approving Proclamation

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serious situation by this Proclamation and thrown those who are fighting the scessionists for national integrity into the hands of these secessionists and extremists. You claim that are fighting against the destabilisers, the American imperialists and others. You are providing handle to them to more favourably do the work of destabilisation. Your decision is so counter-productive, that it will recoil on you also in future and the situation in Punjab will further worsen. That is our greatest fear. That is why we totally oppose this Proclamation.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Shri Darbara Singh.

श्री दरबारा सिंह (पंजाब) : उप-सभाध्यक्ष महोदय, सब से पहले भी इस रामस्या की पृष्ठभूमि के बारे में अर्ज करना चाहता हूं। हमारे पुराने दोस्त बहुत बुजुर्ग ग्रौर एक्सपीरियेंस्ड दोस्त ने काफी बातें कही हैं। मैं यह कहना चाहता हूं कि वे सारी पृष्ठभूमि को भूल गये हैं। मैं ग्रापको याद कराना चाहता हूं कि जब पंजाब में हालात खराब हुए थे इनको दुरुस्त करने के लिए प्राइम मिनिस्टर ने एक ग्रकार्ड किया था ग्रौर उस प्रकार्ड को सब लोगों ने हैल किया, कहा कि बिलकुल ठीक बात हुई है । हर पार्टी ने कहा, सब लोगों ने कहा, पंजाब में भी सब लोगों ने कहा, उसको माना । ग्रब तक उसको किस ने लागू होने नहीं दिया, मैं उसके बारे बारे में ग्रर्ज करना चाहता हूं। जहां तक पानी का सवाल है हरियाणा को कितना चाहिए, पंजाब को कितना चाहिए, उसका फैसला इराडी कमीशन करेगा । जब दोनों पार्टियों ने माना कि जो फैसला इराडी कमीशन करेगा वह हम को मान्य होगा तथा वह फैसला फाइनल ग्रौर डिसाइसिव होगा। यह सब लिख कर के दिया गया है । साथ-साथ चन्डीगढ इसके वह मामला ग्राया । भी एक कमीशन को दिया गया । कमीशन तौर पुर कि ग्राखिरी कहा घंडीगढ पंजाब को जाएगा। अब

to the State of Punjab कहा गया, बार-बार यह कहा गया कि सेंट्रल गवर्नमेंट नहीं लागू होने दे रही, मैं यह कहता हूं कि दोनों चीजें स्नापके सामने रखी हुई हैं, ब्राइये, मानिये इसको, कौन नहीं मानता है ? हमने यह कहा कि कल चंडीगढ़ पंजाब को दिया सकता है प्रोवाइडेड यह फैसला मंजूर करें श्रौर जमीन वापिस करें। कभी यह सुना है चीफ मिनिस्टर ने यह कहा जो पढ़ा-लिखा ग्रार वकील है यह कहे कि 45 हजार एकड़ तो ग्रभी ले लो, फिर जब फैसला होगा कहीं जाकर फिर देखा जाएगा। 25 हजार एकड़ फिर ले लेना। यह फ़ैसला जो श्रदालत का हो, वह एकदम माना जाता है या कि इन्स्टालमेंट माना जाता है ? तो यह सारी चीजें इसलिए मैंने कहीं, आज इसकी डिसडकशन नहीं है। लेकिन मैंने इसलिए कहा है यह आम तौर पर कहा गया कि जो कमीशन की रिपोर्ट्स हैं, वह यहां लागू नहीं होती, बल्कि गवर्नमेंट ग्राफ इंडिया इस बात के लिए तैयार है और प्रधान मंत्री जी ने बार-बार कहा है, इस हाउस में कहा है, उस हाउस में भी कहा है, बाहर . हा है इस्पेने ब्यान में भी कहा कि इतका कान नहीं चलने देता।

of the Constitution

SHRI SAMAR MUKHERJEE: the Accord there is no question 70,000 acres; only the later Commission recommended it. The Accord was a time-bound Accord.

SHRI DARBARA SINGH: Let me explain it.

SHRI SAMAR MUKHERJEE: And It is the responsibility of the Central Government to see that it was implemented. You set up commission after commission. That was not in the Accord. It was a time-bound Accord saying that by a specified date. Chandigarh will be transferred.

SHRI DARBARA SINGH: explaining my position. These people themselves said that there should be a commission. Who denies it- Mr. Barnala and others accepted that there should be a Commission which should finally decide the matter. You are saying it now. It is on the records. The records show that they accepted that a commission be formed and the decision of the commission will be final.

SHRI SAMAR MUKHERJEE: was said that the area to be transferred should be contiguous. that area was not found... (Interruptions).

SHRI DEBA PRASAD RAY (West Bengal): Chief Minister of West Bengal has been accused of swindling one crore of rupees. His Secretary has been accused of swindling Rs. one crore from the treasury of West Bengal. And he is talking all. these things here.

भी दरबारा सिह: मैं अर्ज कर रहा. था कि हर चीज रेकाई पर है, यह तो नहीं कि मैं जबानी बात कर रहा हूं। इसमें लेट भामिल होने का यह मतलब नहीं कि ग्राप पिछली बातों पर नजरन दौड़ायें कि क्या हुमा हैं। ट्राइपाटाइट कन्फेंस होती रही है, मैं भी उसके विटनेत के तौरपर गया हूं। मुझे पर्ता चला कि हैं कितनी अवालियों की मदद होती रही हैं दूसरी पार्टियों की तरफ से, फ्रीर यह कहते रहे हैं कि हारी बात इनकी मानों । उसके बाद अवार्ड है ऋौर अञ्चल में चीजे शामिल हैं और उसके लिए उन्होंने माना है । सब कुछ होने के बावजूद हम पर इलुजाम यह लगा रहे हैं कि सेन्ट्ल गवर्नमेंट नहीं मानती है । सेन्ट्रल गवर्नमेंट हर चीज करने के लिए तैयार है।

यह मेंने इसलिए कहा है कि यही बात नहीं है कि जिससे प्रेजं डेंन्ट प्रोक्लेम हुन्ना है, यह बात नहीं है। यहां पर यह कहा गया कि प्रेजीडेंट आफ इंडिया ने यहां भाषण दिया है, उसमें कहा है---**ग्र**च्छा कोई ग्रादमी काम करते-करते ग्रगर गलती कर जाए ग्रौर जिसमें देश नुकसान होता हो, तो गवर्नमेंट को

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श्रपनी पूरी तैयारी करें कि वह उस गलती को दूर करें, जो भी हुग्रा है। यह प्राखिर में है उसमें कि देश की इनटेग्रेटी, इसका सैक्युलरिजम बचाने के लिए पूरी गवर्नमेंट म्राफ इंडिया की जिम्मेदारी है। यह भी उसमें कहा गया **है**ः।

तो इसलिए कंट्राडिक्ट्री बात करने से क्या फायदा है। बात सिर्फ यह है कि गवनंमेंट श्राफ इंडिया की जिम्मेदारी है कि जहां ला एंड भ्रार्डर बिलकुल खत्म हो गया श्रौर जहां गवर्नर ने यह रिपोर्ट की हो कि करण्शन की इंतहा हो गई है ग्रीर ला एंड म्रार्डर नहीं रहा है म्रीर सारी बातें कि ग्राज उनके मिनिस्टर लूट रहे हैं दोनों हाथों से, यह जो सारी बातें इन्होंने कहीं हैं यहां कहा मुझे ग्रफसोस है -

Only 15 have died. You should also remember how many innocent people have been killed there, how hundreds of them have been killed. This Government has shown patience; we have shown patience and thought that he will run the Government on proper lines. But that has not been so.

🗗 आज यह बात जो है, वह इसलिए है कि ला एंड ग्रार्डर इस हद तक नीचे चला गया है कि उसके धिनिस्टर खुद कहते हैं, बयानबाजी करते हैं ग्रौर पुलिस वालों के कपड़े फाड़ते हैं, उनको थप्पड़ मारते हैं श्रीर उनको कहते हैं कि फलां को छोड़ दो, टैरोरिस्टों को छुड़ाने के लिए क शिश की नहीं हुश्रा-हम उसका देंगे। यह कहना गलत बात है, यह कहना कि सिच्एशन बढ़िया है शायद श्रापकी नजर में होगी । हम लोग पंजाब के रहने वाले हैं हमें पता है, लॉग नहीं चाहते कि टैरोरिजम जारी रहे। लेकिन इसको खत्य करने का यह तरीका नहीं है कि रोज-रोज लोग मरते रहें श्रौर सैन्द्रल गवर्नमेंट चुप बैठी रहे। इसलिए हमें तो इस बात की खुशी है कि यह प्रेसीडेंट रूल लगाकर सैन्ट्रल गवर्नमेंट कुछ कर रही है। इसको पूरे तौर पर आगे ले जाने के लिए

Approving Proclamation issued by the President

हूं श्रीर सरदार बलदेव सिंह यहां मिनिस्टर रहे हैं, कभी मास्टर तारा सिंह का जमाना था, उस जमाने में उन्होंने कहा है, सरदार बलदेव सिंह के ग्रपने भ्रलफाज हैं कि ,

"We have to keep our places of worship above the turmoil and conflict of politics."

मैं इसे सारा नहीं पढ़ता यह फरवरी, 1949 में उन्होंने कहा था, अब वह डिफेस मिनिस्टर थे, उस समय उन्होंने कहा था। यह बात चली था रही है ग्रीर लगातार कोई न कोई ग्रकालियों का ग्रुप इस तरफ या उस तरफ जाकर करता है ग्रीर हम इसको इतना लूज कर दें ग्रीर इस बात पर छोड़ दें कि वे जो कुछ करते हैं वे करते जाएं ग्रीर सारे देश के हालात को खराब करने की कोशिश करें, तो यह कैसे हो सकता है ? एक ही बात नहीं है, कितने लोगों का खुन हुन्ना है, अगर मापकी पार्टी का हुमा है तो दूसरे लोगों का और सब क नाटियों का हुआ है। इसके लिए हमने कोशिश की कि सब पार्टियों को साथ लेकर जाए ग्रौर वहां गए भी तथा पब्लिक मीटिंग भी हुई । लेकिन उसका ग्रसर क्या हुआ ग्रीर सब से ज्यादा दूसरे लोगों ने हिस्सेदारी ली, इन्होंने फिर भी हिस्सेदारी इतनी ज्यादा नहीं डाली भ्रलबत्ता इसके खिलाफ उल्टे जा कर ग्राप छुड्वाते रहे हैं उन लोगों को जो कि टैरोर्रिस्ट्स हैं, ऐसे पकड़े हुए **मातं**कव दियों को छुड़ब्यूते रहे हैं कि इनकी छोड़ दो। यह चीफ मिनिस्टर भी करते रहे हैं श्रीर उसके मिनिस्टर भी करते रहे हैं। तो हम कैसे चुप करके बैठे रहें कि **वे जो कुछ** मर्जी करते रहें वे क्या हम टैरोरिस्ट्स की खुली छुट्टी दें हिन्दुस्त/न के सारे हालात को बिगाड़ने के लिए ग्रीर पंजाब में वह सारी चीज चलती रहे ? ध्रापको यह मालूम है कि पाकिस्तान की तरफ से इनको ट्रेनिंग, रुपया-पैसा श्रीर हथियार दिए जा रहे थे ग्रीर इसके लिए में कहता रहा हूं, आज भी कहता हं और यु॰एस॰ए० इसमें कल भी कहूंगा, है । सारा रुपया पैसा इन्वाल्वड पाकिस्तान को दिया जा रहा है, हथियार

of the Constitution to the State of Punjab

भी दिए जा रहे हैं। श्रीलंका में क्या कुछ नहीं हो रहा है ? दीयागोग।सिया में क्याकुछ नहीं हो रहा है ? हम सबको पता है, हम कहें या नहीं कहें कहने से भ्रापका काम चलता है तो चलाएं। लेकिन मैं यह कहता हूं कि हिन्दुस्तान के हालात के बारे में देखिए कि किस हद तक यह बात बढ़ गई ।यह कहते हैं कि करप्शन, करप्शन की इंतहा हो गई है। ट्रांसफर्ज में पैसा लिया जा रहा है। शन्य पढ़ तो लें, जो राय ने बयान दिया है, तो ग्रापको पता चलेगा ग्रोर ग्राप खुद भी महसूस करेंगे कि जो बातें हो रही हैं उसके लिए इसके बगैर कोई चारा नहीं था कि प्रेसीडेंट रूल लागू किया जाए। इतने मर्डर्ज हुए, बैंक डकैतियां दूई हैं। फ्रातंकव दियों ने लुधियान में बैंक को लटा ग्रीर सात करोड़ के करीब वह लुटा गया। उन आतंकवादियों में से अबकुछ पकड़े गए हैं श्रीर पकड़े जा रहे हैं तथा संध्य मुकाबले में मारे भी जा रहे हैं। सब कुछ निकला है। भ्राखिर किसी ने तो निकाला है। उस भादमी ने निकाला है। जिसको वह कहते हैं कि इसकी निकल दो, सीः ग्रार०पी० को खत्म करो । तो फिर क्या वह खुद चलायेंगे ? चलायेगा ? मदद से सब कुछ किया जा रहा है। कीन साकाम नहीं कियागया है ? पैसा चाहा है तो पैसा दिया है, पुलिस मांगी है तो पुलिस भी दी है, उमकी इकोनीमी को दुरुस्त करने के लिए इतना कुछ प्राइम मिनिस्टर ने किया है जो कि किसी ग्रीर जगह पर नहीं किया गया ताकि हम सूबें की सारी हालत को दूरुस्त कर पाएं। लेकिन वह नहीं हुई। क्यों नहीं हुई, क्योंकि ये जो ताकतें लगी हुई हैं वे ताकतें नहीं चाहतीं हिन्द्रस्तान स्थिर रहे, इसको अस्थिर करने की, डीस्टबेल।इज करने की कोशिश की जा रही है, इसके टुकड़े करने की कोशिश की जा रही है। यह भी कहा था कि य्०पी० के भी तीन चार टकड़े हो जाएं। यह साबित करता है कि किस हद तक वे पहुंच गए हैं हिन्दुस्तान के टुकड़े होते रहें ग्रीर हमें कोई एतराज नहीं है ? मैं यह इसलिए कहता हूं कि वहुत सोच समझ

issued by the President [श्री दरबारा सिंह]

करके हमें बात करनी चाहिए। जो कहते

हैं वे हिन्दुस्तान की इबादत के लिए, हिन्दुरतान की इंटेग्रिटी के लिए सब मिल कर कोशिश करें। हमें मंजूर है कि हम इकट्ठे होकर इस बात का मुकाबला करें। लेकिन मुकाबला इस ढंग से नहीं होगा कि हम इन्हें छुट दे दें। जिस यादमी को यह ामझ नहीं है कि पंजाब में किन, लोगों को चुप कराना चाहिए, मैं यह कहता हूं कि यहां कहा गया, बाहर कहते हैं कि ग्रभी जगतार सिंह ग्रौर उससे कोई ताल्लुक नहीं है। ग्रगर ताल्लुक नहीं है, हमारे तीन कांग्रेस पी०सी०सी० के मेम्बर ग्रौर उसके दो साथी∽हैं वहाँ कत्ल किए गए हैं, किसने कत्ल कराए हैं, किसने कहा है कि इसको छोड़ दो, यह रिकाई जो पुलिस का वहां लिखा हुआ है, उसको जाकर देखें तो पता चलेगा कि किन ग्रादिमयों ने उनको मारा है ग्रीर पकड़े जाने पर किसने छुड़वाया है। अगर टेरारिज्म इस तरह रखना है तो वह ठीक है, जो उन्होंने कहा, उन्होंने बयान ्र**दिया है** यह टेरारिज्म ग्र**ौर बढ़ेगा** । बढ़ेगा का मतलब यह है कि यह जो सरकार बढ़ाती है; ग्रीर बढ़ेगा तो उसमें शामिल होंगे, शामिल होकर वह करना चाहते हैं। इसलिए हमें इस बात पर एतराज नहीं करना चाहिए। करप्शन हो, बेइमानी करते हो, उसमें लोगों को बगुनाह लोगों को मारते हों, चलते फिरते ग्रादमी को मारते हैं, दुकान पर बैठे को मारते हैं, घर में जाकर उसकी बदूक खीचने के लिए उसको मारते हैं, तो क्या चुप करके घर में बैठे रहें, इसको नहीं देखें। कहने को तो सिर्फ 15 ही ग्रादमी मारे गए हैं एक दिन में, हम समझते हैं कि ग्राखिर वह भी इंस्नुन है ग्रौर हंमारे जैसे इंसान हैं, जिनका खून पिया जा रहा है। तो उनको बचाने के लिए ग्राप सब मिलकर कोशिश न करें। क्यों न करें। में समझता हूं कि यह प्रोक्लमेशन किया गया है, यह इसलिए किया गया है ताकि वहा के हालात को दुरुस्त किया जा सके। मापकी कुछ भी राय हो, हमें एटराज **नहीं** है, ग्राप ग्रांनी राय रखें, लेकिन में कहना चाहता हूं कि यह ख्याल श्रापका

to the State of Punjab गलत है कि यह हरियाणा के लिए किया जा रहा है। किसने ग्रापको बताया, हरियाणा के चुनाव ड्यू हैं, इलेझ्शन होंगे, उसमें म्राप भी तो हिस्सा ले रहे हैं, भ्राप भी पोलिटिकल पार्टियों से मिल रहे हैं, जो इस देश के टुकड़े करना चाहते हैं ग्रौर ग्राप उनके संथ मिलकर काम रहे हैं जो कम्युनल हैं, प्युडल हैं, स्नापने उनके साथ हिस्सेदारी डाली है। हमें सब कुछ पता है, आप सर्व मिलकर क्या कर रहे हैं। तो हम पर बात मत छोड़िये कि हमने लीग से समझौता किया है केरल में, ग्रापने किया था या नहीं किया था? पहल किसने की थी, यह मुझे बता दें। यह क्या सी पी एम० ने पहल की थी। हम पर यह सारा मत डालिए। हां, हम इसके खिलाफ हैं, इसकी बात को कुछ हद तक इससे वे लोग कट-श्राफ करके कम्युनिज्म को बढ़ाना चाहते हैं, हम ग्रापके साथ हैं इस कम्युनिज्म को खतेम करना चाहिए । ऐसे हालात पदा करना चाहिये कि हमारे इलाइन्स किसी से न हों। मेरी जाती यह राय है। लेकिन मैं कहना चाहता हूं, जैसा ग्रापने कहा ग्रवरचूनिजम ग्रापने

of the Constitution

इसलिए मैं, श्रीमन्, कहता हूं कि दूसरों पर श्रारोप लगाने से या बदनामी करने से यह यहां एतबार रहेगा, सरकार को किसी पर क्रिबार नहीं रहेगा, तो यह बात गलत है। स्नाप हालात पंजाब के जाकर खुद देखिए कि वहां क्या हो रहा है, लूटा जा रहा है, बाजार में खड़े होकर लोगों से कहा जा रहा है लाग्रों, आपके पास कितना पैसा है, आपकी सिगरेट की दुकान है, उसको छाग लगा दी, सामान बाहर फेंक दिया ग्रौर फिर उसको कहा कि तेरे पास कितने पैसे हैं, पैसे ले जायं ग्रौर जाते हुए उसको गोली लगा जायं स्त्रौर इसके साथ साथ ग्रापको दाढ़ी नहीं मुड़वानी, श्रापको दाढ़ी रखनी है, केश रखने हैं, कितना प्रचार जहरीला वहां हो रहा है, कितना कितना पैसा लटा जा रहा है। स्रोगों के संबंद क

किया है, आपने नहीं किया, तो मुझे बता

दीजिए 🛭

issued by the President

किया जा रहा है, पेरेलल गवर्नमेंट की ज" रही है। उसको दबाने के लिए नालायक सार्वित हुन्ना है हमारा यह र्चाफ मिनिस्टर । यह हमने किया है लागों में कांफीडेंस लाने के लिए ताकि वहां लोगों में कांफीडेंस ग्राए ग्रौर ग्रागे बढ़ पायें तथा वहां पर शांति और ग्रमन हो। क्या ग्राप चाहेंगे कि लूट का बाजार ऐसा ही गरम बना रहे, क्या भ्राप चाहेंगे कि लोगों के घरों में घुस कर उसके मां-बाप, बहनों की मारा जाय श्रौर उनकी बेइज्जती की जाय, क्या ग्राप चाहते हैं कि छोटे-छोटे बच्चों को उनके मां-बाप से भ्रलग किया जाय, मां-बाप सबको नत्ल किया जाय, खानदान के खानदान उड़ा दिए जाए ? भ्रौर इनके सिर पर जुं न रेंगे । वहां का फाइनेंस मिनिस्टर बयान क्या देता है कि अब हम।रे कट्रोल में है, 15 ग्रादमी हमारे पड़े हैं, जिनको बुरी तरह मारा गया है गोंली से श्रौर आप कहते हैं कि वहां नार्मल सा है, मार्मल हालात देख रहे हैं क्योंकि अपने पैर पर चोट न पड़े। भ्रगर उन पर अपने पैर पर चोट पडेगी तो पता चलेगा, सिर्फें यह दूसरों का तमाशा देखने वाले लोग हैं। लेकिन उनका सेण्टीमेंट हम समझते हैं, वह भले कुछ न समझें कि 15 मरे या 50 मरे। हम यह समझते हैं कि पंजाब के हालात ठीक करने हैं। यह ठीक है, मुकाबला करते हैं जंगों में, यह बहादुर हैं, लेकिन वहां जो टेरोरिज्म धाया है, उसको खत्म करने के लिए कुछ करना है। इसलिए देश में डिस्टे-ब्लाइजेश्न दूर करने के लिए, पूरी साजिश दबाने के लिए यह जरूरी था कि ऐसा मजबूत स्टैप उठाया जाय, जिससे यह टेरोरिज्म खत्म कर पायें श्रीर **पह हम**ने सस्पेंडेड एनीमेशन रखा हैं हमने डेमोक्रेटिक राइट रखा है। जो इस चीज को कहते हैं कि हम मेन स्ट्रीम में 4 P,M. चलकर हिन्दुस्तान को समझें, वे श्रपने श्राप को श्रागे बढ़ाएँ। इसके साथ साथ लोग यह भी कहेंगे कि हम खालिस्तान ग्रीर दूसरे लोगों के खिलाफ हैं। रिलीजन शरी पोलिटिक्स को हम कहते हैं कि

of the Constitution to the State of Punjab ग्रनहदा करना चाहिए, लेदिन क्या यह

हुआ है ? आपने जिन लोगों का नाम लिया है ग्रीर कहा है कि विख्वास के साथ कि जैन मुनि को प्राइम मिनिस्टर ने भेजा उनके पास समझौता करने के लिए, तो यह कितन। गलत बात है। श्रपने तौर पर सब लोग वहां जा **रह** हैं, जाते रहे हैं। कोई वहां मत्या टेकने जाता हैतो 20 दफा जीए, लेविन प्राइम मिनिस्टर ने िसं 2को नहीं भेजा वहां टैरोरिस्टों के साथ समझौता वरने के लिए। यह बात गलत है। वे क्या बयान दैते हैं हमें उससे कोई वास्ता नहीं है । बयान देने के लिए मान, अपनी इज्जत ग्रौर मर्यादा ठीक करने के लिए वे देते र**हें** , लेकिन प्राइम मिनिस्टर ने किस*े* को नहीं भेषा। हम रिलंजियस तीर पर किसो से बात नहीं करते तो क्या रिलोजन वाले को भजा कोई फैसला करने के लिए? इसलिए मैं कहता हूं कि जो ग्राज वहां गुरुद्वारे के अन्दर हो रहा है और जो बाहर हो रहा है, टैरोरिस्ट ऐक्टिविट ज बढ़ता जा रही हैं और उसमें विसी ने र वट डालने के कोशिश नहीं के। जितने भे मिनिस्टर हैं उनका कच्चा चिट्ठा देख लो तो ग्रापको पता चलेगा। वे कहते हैं कि पुलिस को वहां से भगा दो। सार, च जे ग्रापके सामने ग्रा गई है, उनको बार-बार दोहराने क*े जरूरत न*हीं है। मैं भ**ेकहता हूँ कि फैसलाजो श्राज** लिया गया है वह बहुत सोच समझकर लिया गया है ताबि हम उस हद तक तो इस च ज को रोकें जिससे टैरोरिज्म भी कम हो ग्रीर पँजाब के हालत दृष्टस्त हो, ताकि ग्राने वाला हिन्दुस्तान महे.बूत हो, ताकि कोई भे श्रापके तरफ उठाकर भें न देखे 4 सार वजें मैंने इसलिए जाहिर को हैं ताकि श्राप सकें कि ये जो अटैक ो रहे हैं **श्रीर लोगों को जानें जा रहे** हैं वे रक सकें। लेकिन भ्राज वहां झगा क्या है ? झगड़ा यह है कि वे शहते हैं कि फ़लां म्राफिसर को हटाम्रो क्योंकि उसने कर दिया है उनके मिनिस्टर को । उसने फलां ग्राफिसर को टेलीफोन करके कहा [श्री दरबारा सिंह]

है कि उस ग्रादमी को छोड़ दो, जिसने करल किए हैं, जिसने लूट की है जिसने गरीबों को मारा है, ऐसे आदमी की छोड़ दो ? ग्राज भें वह लुट बाजार में शामिल है। मैं समझता हूँ कि रोबेरो, डीं जीं पो० को जितनो प्रशंसा को जाए वह कम है। कितना साफ सुयरा स्रादमें है, निहायत शरोफ ग्राह्ममा है। काम करने वाला ग्रादमो है, डिटरमिनेशन से काम कर रहा है, हम सबको उसको तारोफ करनो चाहिए तावि हम बता सकें कि गवनं मेंट उसके पाछे है। गवनं मेंट वहती है कि हम किसो रिलाजन और पोलिटिक्स को सपोर्ट नहीं करते हैं। यह किसें ने नहीं कहा कि रिलाजन ग्रीर पोलिटिक्स को मिलाना चाहिए। हम कहते हैं कि रिलोजन ग्रीर पोलिटिक्स को ग्रलग करना चाहिए। उसको ग्राज तक किसे। ने नहीं माना । म्राहिस्ता म्राहिस्ता फँडामेंटलिज्म **म्रोर** कम्यूनलिज्म फैलता जा रहा है स्रोर उसको जो "तिहा है, उसका जितनो देर तक मुकाबला नहीं करेंगे उतना ही गलत ोगा । ईसका मुकाबला करने के लिए लोगों में विश्वास पैदा करना होगा भीर सके लिए ग्राप ग्रागे ग्राएँ ताकि बानाों को न मारा जासके। जो लोग प्रेसिडेंट रूल के खिलाफ यहां या बाहर बोल रहे हैं उनको मैं कहता हुँ कि वे इसको सारियसनेस को समझें। इसके बगैर कोई चारा नहीं था कि प्रसिडेंट ल लागू किया जाएँ और ऐडिमिनिस्ट्रेशन ो दुरुस्त किया जा ग्रीर दुरुस्त लाइन पर चलाकर पंजाब में सि एशन को अपने काबू में लेकर वहां पर नार्मजसो लाई जाएं।

इंत ग्रल्फाज के सा में भ्रापका श्रीकया अदा करता है।

GURUPADASWAMY SHEM M. S. Vice-Chairman, Mr. (Karnataka): Sir, I have no particular brief for Baranala; I have not to defend him. I want to understand the situation in Punjab as it is. I tried to understand the reasons behind the Presidents rule imposed by the Centre. I

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want to know the logic, the rationale behind the President's Proclamation.

My colleague who started the debate, quoted the President's speech which he delivered in the joint session of Parliament. At the beginning of this session, Sir, Barnala was a brave man in the eyes of the Government: he was a secular man, he was a democrat and he was a nationalist who was straining himself and his Government to wage war against extremist and obscurantist forces in Punjab. For the first time in the history of Parliament, the Chief Minister of a State was praised. Now, at the end of session, there has been complete denunciation of this same person by the party in power — within three months. There was unadulterated praise and flattery of Barnala by the Centre, but at the end of the session there has been total denunciation. The situation that obtained at beginning of the session is not terially different from the situation that obtains today. Notwithstanding that, we see the contradictory positions taken by the Centre.

In the beginning of the session Sir, the Prime Minister wanted consensus on Punjab. Rightly so. consult us—the Opposition about the course to be followed by Centre in respect of Punjab. There were meetings, there were exchanges of views and our counsel was taken by the Prime Minister in formulating his approach on Punjab. But, at the end of the session, no talk with the Opposition and Opposition leaders, not even information to the leaders of the Opposition regarding the so-called deterioration in the situation in Punjab. If the situation in Punjab had deterio. rated and it was, according to them, beyond repair, that should have provided the compelling reason for the Prime Minister to consult us all the more. The politics of consensus which was started in Punjab at the

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beginning of the session, was not followed up. By the end of the session it evaporated. No consultation, communication between Frime Minister and the leaders of the Opposition, no talk. Why? I ask him. Was he afriad of our advice? Did we, at any time mislead him whenever we talked to him? Never. We had our differences with him. But on Punjab, on this issue, there was an effort made by all political parties to reach a correct understanding to reach a common ap. proach. That is why there was an understanding that all political parties should unite for the purpose of bringing about peace and tranquillity, normalcy in Punjab. But within a short time this was given up.

Thirdly, we supported the Prime Minister when he signed the Accord though we never fully agreed with him. We had our own differences. In spite of this, we supported the Prime Minister in signing the Accard. But, even this Accord which was not very satisfactory was not implemented by the Prime Minister and his Government. I would like to ask the Prime Minister whether he wanted a settlement in Punjab, peace and tranquillity in Punjab, elimination of terrorism and terroby not implementing Accord. The Accord was meant to bring about a settlement in Punjab. It was meant to eliminate the terrorism and the terrorists there. It was a political move, a political approach. But the Accord was never implemented. Does he believe that without implémenting even limited Accord, he would be able to in Punjab? bring about normalcy Have we not been telling him that Punjab is not merely a law-and-order problem, it is essentially, basically a political issue? The Punjab Accord is a part of this political move. By not implementing the Accord, the Government has created a situation, a more explosive situation in Punjab.

Today they blame Mr. Barnala for all the ills, all the omissions commissions and all atrocities Punjab.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Even corruption.

SHRI M. S. GURUPADASWAMY: Now I hear the argument of corruption also coming in. Mr. Darbara Singh was praising Mr. Barnala the other day. Now he is denouncing him. Why are these blatantly tradictory positions being taken? Punjab has been made a pawn on the chess board of politics by Mr. Rajiv Gandhi and his Government.

SHEI MAHENDRA MOHAN MISHRA (Bihar): No.

SHRI M. S. GURUPADASWAMY: I charge you. You have made it a pawn on the chess board of politics. You are not intersted in setting the Punjab issue. You are not, You want to keep Punjab at a boiling point all the time for deriving partisan advantages, advantages your own party. My colleague was right when he charged you that you imposed President's rule for a malafide purpose to influence the elections in favour of your party in Haryana, Everyone knows it Baranala has failed I would have gone with you to support you in imposing President's rule. At what time are you imposing President's Rule? At a time when Haryana election is there, at a time when Barnala for the first time has got majority in the Assembly; on his own he has got majority yesterday. Without your support he would have continued in power. At this junc. the President's ture you imposed rule and kept the Assembly in suspended animation. Why? What for? You could have dissolved the sembly. You are playing a game and are indulging in political skulduggery Nothing beyond that... (In terruptions)

[Shri M. S. Gurupadaswamy]

I told you I am not holding any brief for Barnala. If Barnala has failed, then you impose President's Rule. If he has failed now, he had failed earlier too. If he has sfailed now he had failed at the beginning of the session also when you were praising him. He had been failing all along. At no time there was a respite in terrorism in Punjab. When massacre of bus passengers took place it was ghastlier than what it was yesterday. You did not introduce President's Rule at that time. All of us condemned it. There were graver occasions than the occasions in the recent times, when you could have imposed President's Rule Punjab. Why has this occasion been used by you? My colleague referred to sushil Jain Muni who went to see Darshan Singh Ragi. I ask you answer this question. There is bar to meet anybody in the country. You can meet anybody. You meet the Prime Minister also. When Jain Muni went to meet Darshan Singh Ragi, the police force withdrawn. I would like to know under whose order was it withdrawn. They cannot do it on their own. Somebody must have given the order. Either the State Government must have given the order or the Union Home Minister must have given the order. I want to know that. Did Sushil Muni have the permission or encouragement by Prime Minister and the Government to go and meet Darshan Singh at the Golden Temple? There is nothing wrong in meeting, let me tell you, but I would like to understand the situation. I want to know whether the Government of India is employ. ing middlemen here to bring about a settlement, because this Government cannot live without middlemen. That is the tragedy.

PARVATHANENI UPEN-SHRI Pradesh): Without DRA (Andhra kickbacks also.

SHRI M. S. GURUPADASWAMY: My friend, Mr. Upendra says that Government cannot live without kickbacks even here... (Interruptions)

Sir I do not know how to describe the policy and approach of Government of India, I am reminded of a phrase ... (Interruptions). I think you are a novice in politics. Please keep quite. I am reminded of a phrase which I read long back as a student. Thomas Hobbes in his Leviathan has said, "the life of man in the State of Nature was, solitary, poor nasty, brutish and short". The Government of India's policy in respect of Punjab also is poor, nasty, brutish and short, devoid of all sense and reason. The proclamation issued by the President at the very end of this Session exposes their utter foolishness in the matter of handling a very grave situation. We all of us are concerned including you, with the unity and integrity of India. We cherish it most but by your policy, by your destabilishing policy approach the contradictor positions that you take, you undermine very process you set in. You want consensus. Now you do not want consensus. You want the accord. Now you do not want the accord. You want all parties to agree come together. Now you do want all parties to agree and come You do not want politics to be imported into important issues. national issues. But you import politics into it. This kind of blatant ad·hocism is not only striking you but the country. are the greatest destabiliser and you are saying foreign hand is everywhere. Only one hand that I see, that is, your hand, that is, destabilisation. Not the foreign hand but your hand is destabilising the country. It is destabilising your party also... (Interruptions). It is destabilising your party.

AN HON, MEMBER. What about your party?

all of a sudden. The whole

SHRI M. S. GURUPADASWAMY: You think of your party first. Please save your party from your own mistakes, from your own blunders, from your own foolishness. I totally disapprove the ways and the methods employed by you. I think the whole exercise looks to me ridiculous on the very face of it. I feel that this kind of ad-hocism this kind of recklessness, this kind of recklessness, this kind of selfish politics and this kind of politics of piracy which you are pursuing will not either your party or the country. Thank you, Sir.

SHRI PAWAN KUMAR BANSAL: Mr. Vice-Chairman, Sir, it is with a heavy heart but with absolutely no streak of regret or hesitation what-Soever that I rise to support the proclamation issued under Article 356 of the Constitution of India, bringing the State of Punjab under the President's rule. (Interruption).

SHRI SUKOMAL SEN (West Bengal): You demanded this.

SHRI PAWAN KUMAR BANSAL: I don't deny that. I justify my demand....(Interruption). The demand was also made with a heavy heart. We do feel that the democratic process as such, should continue in the State but when it harms the national interest, we demand a change with a heavy heart.

Sir, this was not an easy decision but there was no alterantive left with the Central Government when it was abundantly demonstrated that the Barnala Government had failed miserably to discharge its primary duty of maintaining law and order in the State and to instil a sense of corfidence and security in the minds of the people. Sir, I am flabbergasted at the allegations levelled by some Opposition leaders. It was step has been taken said that the

with the narrow interest to influence

Haryana elections. I simply fail to

understand it. (Interruptions), Sir,

the Harvana elections have not been

country knew that Haryana Assembly elections were due in the month of May or June and if the Government ever had an intention to bring about a certain situation which could tilt the balance in favour of the Government, in favour of the Congress, there was no need for us to refer in the Presidential Address Shri Barnala name. Senior colleagues here have referred to that. I would be coming to that point a little later but I do want to add here that every effort was made to strengthen the hands of Barnala Government that reference was a part of it. Unfortunately, Shri Barnala has failed to come to the expectations of the people of the State and the country. He perhaps got complacent when an effort was made to strengthen his hands to fight the menace of terrorism. We tried to strengthen him but when we ultimately saw that all efforts have proved futile, we felt that we must really rise to the occasion and think of an alternative and measures. Sir, some two years back, when the Rajiv-Longowal Accord was signed, Rajiv Gandhi, demonstrating proven qualities of statesmanship had proclaimed that what matters is not as to which party wins the elections but what matters is that our motherland triumphs and that the sacred flame of our democracy, unity and integrity to emit light for the nation's welfare. If I am permitted to refer to the accord, I would quote the concluding part of it. I quote:

"The settlement brings to an end a period of confrontation and ushers in an era of amity, goodwill and cooperation which will promote and strengthen the unity and integrity of India."

This was the spirit of the accord and it generated hope that the new Akali Government would religiously devote itself to the task of restoring peace and amity, so vital for the development and prosperity of the State. To

our utter dismay, we found that the

[Shri Pawan Kumar Bansal]

Barnala Government only paid lipservice to the sentiments of Harchand Singh Longowal did not rise to the occasion to State out the pull from the quagmire of violence. It adopted an ambivalent attitude wards the terrorists who, taking advantage of this, once again regrouped themselves and stepped up violence in the State. Though the State Government fought shy of meeting the challenge squarely, and, instead, missed no opportunity to blame the Centre for their failures, yet, Centre. committed to honour the verdict of the people, extended every possible support to the Barnala Government. This the Centre did even when a number of their own legislators withdrew support to the Government there. It was the Congress which prevented the downfall Barnala Government on more than one occasion. Every effort was made to strengthen him and rightly all political parties joined in this endeavour. For the first time in history, as it was said, the Chief Minister's name was mentioned in the Presidential Address. This, I reiterate, was done in a sincere endeavour to provide every possible support to Barnala Government so that the internal fight within the Akali Dal itself did not weaken him to fight the fissiparous and secessionist forces. However, the situation has been fast deteriorating in the State. Of late there has been no semblance of any authority of the Government there. The terrorists ruled the roost and ran a parallel Government intimidating the people and resorting to various measures such as reckless killings, loot and arson. While the panic-stricken people were fleeing the State, the Barnala Government took no concrete step; to contain violence. It failed to utilise the efforts of the all-party conventions to fight terrorism. Here with all the humility at

of the Constitution to the State of Punjab

my command I do wish to add that though a number of all-party conventions were held in the State, it was primarily the Congress and the two Communist Parties who mustered . . .

SHRI SUKOMAL SEN: No.

SHRI PAWAN KUMAR BANSAL: You did not? I said you did ...

SHRI SUKOMAL SEN: Not the Congress.

SHRI PAWAN KUMAR BANSAL: ...who mustered the support, who mustered the presence of the people at such conventions, but unfortunately some of the Opposition leaders took advantage of the situation and, made use of the platform in fact. provided to them to hurl all sorts of accusations against the Centre and an effort was consistently made to denigrate the Centre. I say again with humility, it was alleged not with all the honesty that the Centre had failed to implement the Accord. I only wish my learned friends had cared to have a look at the various stipulations of the Accord and developments during the last two years. I do hope that the learned from the Opposition do Members know that most of the stipulations of the Punjab Accord, signed between Shri Rajiv Gandhi and Sant Longowal, have been fulfilled as far as the Central Government is concerned. And if you permit me, Sir, I will very briefly refer to those.

Clause (2), regarding army recruitment: It has been made abundantly clear by the Government that able-bodied persons who are eligible to be enrolled, continue to be enrolled irrespective of any other consideration whatever. Clause 3 of the Accord stipulated an inquiry into the incidents. I think that the honourable Members know that the inquiry has been completed and the Report laid on the Table of the House.

Regarding those discharged from the army, if my information is cor153 Statutory Resolution [12 MAY 1987] Under Article 356 Approving Proclamation issued by the President

a. preponderant majority of rect. those discharged from the army have been provided alternative employ. r ment.

Regarding the All-India Gurdwara Act, suggestions from all the Chief Ministers have been sought and what had to be done by the Central Govwas done, to begin with, immediately after the Accord 1 signed.

Clause 6 stipulated the disposal of pending cases and the withdrawal of the notifications regarding the application of the Armed Forces (Special Powers) Act to Punjab. This I just want to mention for the sake emphasising the point that the Centra: Government has not been wanting in its duty to implement the Accord-was done long back.

The most contentious issue was that of the territorial claims. We all know as to what has been transpiring and as to what have been the deterring factors and as to what has been the dithering attitude of the Akali Government which have led Jus into the situation that we find ourselves in today. My senior colleague, Shri Darbara Singh, has referred to that point in detail. It was the backing out by the Akali Government from time to time, asking for or suggesting one solution and then backing out of it again, that has dethe transfer of Chandigarh. The Central Government had made it abundantly clear that Chandigarh had to go to Punjab, that it would go to Punjab. But the clause the stipulation in the Accord did not end there. There was a further stipulation calling for the simultaneous transfer of some land in lieu Chandigarh and for that, it was the Barnala Government only that had to do something and not the Central Government.

Sir, another clause related to the inter-State relations. We all know

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Commission and not the Sarkaria even the Punjab Government ever raised any point that the Centre was backing out of its commitment.

sharing of the river Regarding waters whatever step the Central Government had to take, including the amendment of the relevant law to refer the matter to a tribunal, has been taken. I here want to lay added emphasis on Clause 9.3 which postulated that the SYL shall be by the 15th of August, 1986... (Time bell rings)... and I think we all know, Sir, that the burden of carrying out this responsibility was not that of the Centre, but of the Puniab Government and still this has not been done.

Regarding the representation of minorities and the protection of their interests. the Central Government lost no time in instructing all State Governments to ensure that due protection is given to the minorities in their States and we are proud to say that no untoward incident was ever allowed to occur in any of these States.

Promotion of the Punjabi language was another stipulation in the Accord and, to my own queries as well as those of other honourable Members, we have got enough information to the effect that the Central Government has done its best to promote the Punjabi language and has, of late, even given a grant to the tune of Rs. 79.6 lakhs to the State Government for the preparation and production of University-level textbooks m the Punjabi language.

Sir, much has been tried to be made out by accusing the Central Government of not fulfilling the conditions of the Punjab Accord. Some of the senior leaders from the Opposition even spoke in unison with the Barnala Government regarding various demands without really going into the merits in depth. If it were to he said that peace did not return to

Punjab because the Central Government failed to implement the Accord. I am sorry to say that it is taking too simplistic an attitude towards the issue. Sir, here we are faced with a situation where Punjab continued to reel under terrorist violence. Panic stricken people were fleeing. the State. It was a reign of terror that ran across the length and breadth of the State. No right thinking citizen could gather the courage to stand and speak out. The terrorists, by their latest tactics, had in fact given the impression that it was not the writ of the Akali Government but that of the terrorists that ran the State. (Time Bell rings) It was, Sir, in these circumstances that this unhappy decision had to be taken to President's rule in the promulgate State. It was taken because Akali Government had forfeited the confidence of the people and lost all moral authority to continue in office. Avarice and greed jaundiced their vision and afflicted their thought and action. The inaction of the State Government, rather the total lack of political will, to meet the situation made the Punjab tragedy a piognant one, though every tragedy has its own tale of woe, sorrow and suffer-ing.

Sir, one has to make no effort to perceive the nightmare that every Punjabi was passing through. An environment had come to prevail where even petty criminals were emboldened to defy the rule of law with contempt and no right thinking person could challenge them. It was at this stage that when a wave insecurity and fear swept the State and the State Government did little to contain it that the Centre had to decided to act. It could no longer be a mere spectator to the gory events that continued to rock Punjab and threaten to tear apart the State, straegic border State. In such extraordinary situation it was the duty of the Central Government to

to the State of Punjab rise to the occasion and assure the people of Punjab that no conspiracy would succeed to strike at our polity. The Central Government has

well to give this hope to the people.

of the Constitution

Sir, I would conclude by saying that this is not an end in itself. This is the beginning of a fresh endeavour to see that conditions are created that bring about normalcy to Punjab, that Punjab once again pursues its path of progress and prosperity, that no force whatever is permitted to play havoc with Punjab.

Incidentally, while referring to this commitment in the President's Address, one hon. Member from the said that the Central Opposition Government is going back on it. With all respect, I would submit that the Central Government is fulfilling its commitment to that effect. If there was an occasion when the country felf that there was need to strengthen the hands of Mr. Barnala the Central Government did it. But if we feel that such a situation has arisen where, basking in the reflected glory of the Centre, the State Government is not willing to do anything for the State and that Government ought to be dismissed, the Central Government has rightly taken 💣 that action.

SHRI VALAMPURI JOHN (Tamil Nadu): Mr. Vice-Chairman, Sir, agree, and we do admit, that the situation in Punjab is grim, and sometimes it seems it is too grim for words. Sir, as a party we are one with this Government in its valient battle, to fight against terrorism. We are always extending our unqualified support to this Government in fight. the hydra-headed monster of terrorism. At least there is a justification that in violence there is display of heroism and valour. But terrorism is a senseless violence, because there is only a display cowardice. So, we are one with the Government in fighting out this strange situation that has arisen Punjab. But I would like to observe

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lists? Are they men from the pro-

gressive forces? Are they political agents? Are they civilians? Who

are they? I pose this specific ques-

tion because every paper has said

unanimously without even a single

exception that all the 16 people who

terrorists. This is what they say.

(Interruptions) If they are the ter-

rorists or the people who have been

harbouring terrorists, then instead of

dismissing the Barnala Ministry, you

have been killed are terrorists the people who have been harbouring

that the imposition of President's rule in Punjab at this point of time in this situation is an extreme step. It is an extreme step in the sense that the Members of the opposition parties have been saying that there is no abnormal situation that warrants the President's rule. Had you been wise enough, you would not have stepped into the shoes of the Akali Government. What you would have done was to place the terrorists on the one side. The practical wisdom? tells me that in Punjab you should have strengthened the hands of Mr. his Ministry. You Barnala and made the Akalis and should have the extremists fight against each other. Instead of doing that, you have removed the Akalis and you have taken the place of Akalis. Now

you are fighting with the extremists

cirectly.

I would like to remind you that in the same deteriorating situation that exists in Punjab today, you have said earlier that you have been fighting terrorism through the instrument and authority of the Barnala Ministry. Now you have lost your faith in this instrument. Now you say that you are going to fight directly. You have created a difficult situation for yourself. I would like to say that this is going to be a losing battle for you. You are not going to win the battle. Instead of making these two factions, these two warring principalities fight it out amongst themselves, you have taken the position of the Akali Government. You have created a difficult situation not only for the Government but for the country. We say that there was no abnormal Samar Mukherjee situation. Shri has said that only 16 were killed. When he said that only 16 were killed, some Members from the ruling

party took very strong exception to

it and repeated 'only'. I would like

to ask a very specific question. I am

posing this question for clarification.

Who are these 16 people who have been killed? Are they fundamenta-

should have supported him because he has done what is right. I would like to ask a very specific question. Who are these 16 people who have been killed? I would like to ask this specific question. Again I say that we are one with this Govern-If you take a sensible step to fight terrorism, we are with you. Even the other day, Members of your party were attending big rallies. The report was that lakh of people came. There was a kind of unqualified support from the public. The Government says today that though there is no specific announcement about it, we find from newspapers that there was no support from the people. Barnala has not galvanised them. He has not utilised them properly. Now the rallies have been conducted. Now only the people have been enthused. But this problem has been there in Punjab for the last two or three year or even much before that. period of 25 months is not enough to tackle this problem. You not think that you can solve this problem all of a sudden, within I am asking a very specific an hour. question. Though it looks apparently hypothetical, this is not a hypothetical you found fault question. Because with the Barnala Ministry and because you thought in your wisdom that the Barnala Ministry will not be capable of combating terrorism in Punjab, you have removed him. But, now, I am asking you because you have taken

the reins of administration in Punjab,

[Shri Valampuri John]

Suppose from today there are increased number of murders and killings and increased terrorism, in another months, in the next Session suppose we pose the same question to you, will you get yourself dismissed? How can you have two yardsticks? What is sacred to one man is sacred to all. Only on this reason that the Barnala Government is not capable terrorists, you have disof finting missed him. When you have taken the reins in your hands, suppose tomorrow-it is not a hypothetical question at all, it is not a hypothetical thing at all; it is going to happen, I tell you-suppose tomorrow you are not able to contain the situation, will you get yourself dismissed? Dismissal is not an answer. (Interruptions) Dismissal is not an answer. It is undemocratic. We are one with you, we will support all your positive steps. are one with you in combating this kind of terrorism. Terrorism must be put down tooth and nail. I accept it. But it is an extreme step because as the other State parties, we will say that imposition of the President's Rule in anv situation anywhere in this country is only a temporary liquidation of democracy. It is a death of democracy. I would like to submit that you can kill a snake, but you cannot set fire to a temple to kill the snake. Thank you.

SHRI PARVATHANENI UPENDRA: Mr. Vice-Chairman, Sir, this Government gets panicky and resorts desperate measures whenever there is a crisis. The whole day it rakes up its brains, does not get a solution and at midnight it reaches a rushes to the Rashtrapati Bhavan and resorts to this kind of a desperate measure. This imposition of the President Rule brings the whole situation to a full circle. Starting from October 6, 1983, when the seventh President Rule was imposed in the State, to this day so many things have happened in that State. And we have reached the same point once again. It is an admission of the

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defeat of this Government because it has resorted to so many measures during the last four years, and ultimately it has to admit its failure. It is a culmination of all its blunders starting from the Bluestar Operation. Today they are reaping the consequences and they do not know what to do and, therefore, they repeat the same thing which they can find the imposition of the President's Rule, as if that is the panacea for all the ills. They forget that it was during the last President's Rule itself that Punjab problem took a bad turn. was during that time that arms were smuggled into the Golden Temple. It was during that time Bhindranwale was built up to that stature. what do you want to achieve again imposing the President's Rule there? What do you want to do? What Mr. Parnala could not do with your support do you want to achieve now? You have not spelt out what you want to do now. You have put a DGP of vour choice. You have put a Governor there who did not function as a mere Constitutional head there, but func-Governor under the tioned as a President's Rule. He took abnormal interest in the day-to-day law and order affairs. Nobody objected. Even the Opposition parties did not object, because the situation warranted that, para military forces You had put military there. there; you deployed You took all the powers. You passed a number of Acts in this Parliament, and you took several powers, special powers under Article 249 also much against the wishes of the majority of the parties on this side. It only reminds me of the desperate efforts of an impotent man trying for potency pills, and he does not know how to use them. This is the position of this Government. It does not know what to do with the powers it has already acquired; but it wants more powers. So far, they were keeping the guns on the shoulders of Mr. Barnala as a buffer. He was acting as a buffer, and will face the music today. Tomorrow when they confront extremists directly, it will be a fight

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between the Central Government and the local people. I am warning you that such a situation will develop, and you are leading to that. We have warned you previously also in this House. "Don't, for God's sake, resort to this step. Whether Mr. Barnala is efficient or inefficient; we are concerned. You cannot do better than that, and if you resort to that step. you are resorting to a dangerous step. You will go into direct confrontation with the extremists. It will be a fight between the Centre and the extremists. a sort of civil war". And you are encouraging that. You are going for that. You will repent for it in course time. That is my feeling. warn you and you are not listening to that. What can you do now which you could not do so far? You have not done a single thing to support Mr. Bernala politically. All along, you have treated it as a law and order

Punjah Accord is a dead letter. You have not implemented even one aspect of Punjab Accord, and you divided the Akali Dal. Can you deny that? It was one of your Ministers, who is out of Cabinet now, who encouraged Capt. Amrinder Singh and Sukhjinder Singh to divide Akali Dal. Can you deny that? He is out of your Cabinet now... (Interruptions).

problem. Have you done anything to

strengthen his hands politically? You

know he is a moderate. But you have

done everything to weaken him instead

of strengthening him.

SHRIMATI AMARJIT KAUR: It is wrong.

SHRI PARVATHANENI UPENDRA: You divided Akali Dal, You encouraged its division because you wanted it to depend on your support survive. You wanted a puppet government and you divided Akali Dal, and you encouraged Barnala to ignore Badal group, and he is now reaping the consequences of his relying on your support. And that was a mistake committed by Mr. Barnala also. I am sure about that. You are responsible for division in the Akali Dal.

of the Constitution to the State of Punjab

There is no doubt about it that you encouraged Capt. Amrinder Singh and Sukhjinder Singh... (Interruptions)

SHRI PAWAN KUMAR BANSAL: They might have disclosed it to you. I hope you don't make unsubstantiated charge.

SHRI PARVATHANENI UPENDRA: We are completely against extremism, violence, fundamentalism and all that. But this is not the way to tackle the situation.

And I am surprised, Mr. Vice-Chair man, to read the Governor's report to President. It is an atrocious report. I never expected a Governor like Mr. Siddhartha Shankar Ray, with all his legal acumen, would send a report like this. It is self-condemnation and condemnation of a popuelected government. Only yesterday we discussed the role of Governors. 1 will read two or three paragraphs and you will understand to what extent the Governor has gone to condemn a popularly elected govenment.

"what made matters worse was the deep involvement of some of the Ministers in the present Cabinet and their relations with the terrorists/ and the unwarranted extremists attempted interference with police activities particularly at the District and Thana levels by them and some of the leading members of the ruing rarty."

This is one charge. Then, it goes on:

"Corruption has also become rampant...."

as if there is no corruption in the Centre.

"....and money is being taken.."

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE HOME AFFAIRS OF MINISTRY (SHRI P. CHIDAMBARAM); There is no corruption only in Andhra Pradesh. 163 Statutory Resolution [RAJYA SABHA] Under Article 356
Approving Proclamation of the Constitution
issued by the President to the State of Punish

SHRI PARVATHANENI UPENDRA:

...money is being taken for the
passing of a number of orders including orders for transfers,
postings, and employment of
5.00 P.M. people by some of the Min-

5.00 P.M. people by some of the Ministers and their relations and or associates, as well as by certain Chairmen of important Government Corporations/undertakings.

It is quite clear that the ruling party and its Government have no political will to combat truly and seriously either the fundamentalist movement or the growing and unabated terrorism and extremism and have become quite incapable of even assuring effectively far less safeguarding the basic fundamental rights guaranteed under our Constitution.

The State Government indeed stands today as a mute spectator when tens and thousands of people here cannot even carry on their ordinary avocations of life. There is total chaos and anarchy."

Sir, I want to challenge this Government to prove these charges because these are serious charges. You are charging the erstwhile Ministers with complicity with the extremists and you are also charging them with corruption. It is your duty to prove these charges and I demand that a Commission of Inquiry should be constituted by you to prove these charges. (Interruptions).

Then, Sir, there is another funny thing which I myself could not follow. I do not know how Mr. Siddhartha Shankar Ray could write such a thing. the says:

"All the fight that is being put up, for example, the killing of Jarnail Singh and another in an encounter this morning at Sargrur, in fact, is by certain sections of the police under the leadership of the Director-General of Police and not because of any leadership or assistance or encouragement from the Government."

to the State of Punjab In the case of one single instance where there is success, it is due to the leadership of the DGP and for all the failures. Barnala and his Ministers are responsible. If you want to attribute success or failure, attribute it to one individual. Either you blame Government or you blame the DGP. In one instance, you give credit to the DGP. Of course, it may be due. He is an efficient officer. I am not disputing that. But for all failures, you are blaming the Government. don't you give credit to the Government also for this?

SHRI JAGESH DESAI (Maharashtra): What is wrong if it is mentioned in the report?

SHRI PARVATHANENI UPENDRA: This is the type of the report on the basis of which the Government has come to the conclusion that President's Rule is inevitable there.

SHRI M. S. GURUPADASWAMY: If there is corruption, the Legislature is there.

SHRI PARVATHANENI UPENDRA: I think you are now entering into & dangerous situation there. As I said already, there is going to be a serious situation developing there, because you have removed the moderate elements. You have thrown them among the extremists and whatever moderate influence which they were exercising on the people, on the extremists, will no longer be there. The situation is likely to turn worse and the Central Government has to take full responsibility for this. Therefore, you have to reconsider the whole matter. You have kept the Assembly in suspended animation. I hope, better sense will prevail and you will restore popular rule as early as possible. I hope, you will reconsider this when you foresee the dangers which are going to come to Punjab and the country: you.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Shri Advani.

Approving Proclamation issued by the President

SHRI LAL K. ADVANI (Madhya Pradesh): Nobody from that side.

SHRI P. N. SUKUL (Uttar Pradesh): You are supporting it.

SHRI LAL K. ADVANI: Mr. Vice-Chairman, Sir, I rise to extend my party's support to this Proclamation, but with two very strong reservations. I have only to spell out these reservations. It would be the principal task before me in my speech. Of course, in addition, I would also like to deal with the issues raised by my colleagues Their views I opposition. greatly respect because they are views honest conviction; burn out of an there is no expediency or opportunism differ with their them. I abcut evaluation of the situation. Sir, when they referred to the praise that was being showered on the Chief Minister, Mr. Barnala, only a couple of months verv thev were back. They quoted no less than the President's Address which is the most authentic document reflecting the Government views and that was the Government's evaluation about the Chief Minister at that point of time, three months back. In fact, I have with me even the subsequent evaluation. It is in reply to the President's Prime Minister Address. And the says: "What we stood for the port that we have given to the Govtoday after a ernment of Punjab, long time is bearing fruit when we see that forces of secularism for separating religion and politics are stanagainst factional tending together against dencies, against terrorism. fundamentalism, against the forces which are out to destroy the country." This is Prime Minister Rajiv

SHRI JAGESH DESAI: It was two and a half months back.

Gandhi-speaking on March 3, 1987.

SHRI LAL K. ADVANI: Yes, yes. Therefore, I want someone to explain to me what has happened between this point of time and today.

to the State of Punjab So far as I am concerned. been of the view, at least since December, 1986 that in Punjab are no soft options. I entirely agree that normally a democratically elected Government should not be dislod-Normally, they should be allowed to rule as they are, with all their shortcomings, including corruption, indeed. Let me refer to the Governor's letter. Principally, the charges made against the Barnala Gov-

ernment are four.

of the Constitution

The first one is on page 2. It says that "there was not only a parallel authority working in the State the fundamentalists and/or the extremists in the temple and the gurdopposed to the waras as Government Secretariat at Chandigarh but terror stalked the land and fear abided in almost every heart with the inevitable result that migration and the subsequent munal tension and bitterness commenced again." This is the charge number one. Of course at beginning of this remark, perhaps, in order to justify and give Mr. Chidambram a point to make in reply to my first query the Governor has said "from about the middle of April 1987." As if there was no terror earlier and it is only from about middle of April, 1987 that suddenly terror started stalking the land. I can give you instances after instances in the last one year, starting with Muktsar in July-August last, thereafter General Vaidya's hatya. thereafter attempt on the life of the Prime Minister and of Mr. Ribeiro, thereafter the bus carnage in Hoshiarpur. There ere so many instances on the basis of which any Governor could have taken the same stand, terror_stalking the land and about a parallel Government running there. What is contained in the Governor's letter or Governor's report has been Governor's view since a long time. If today New Delhi has taken a declsion it is not based upon the Governor's report, rather the Governor's 167 Statutory Resolution [RAJYA SABHA] Under Article 356 Approving Proclamation issued by the President [Shri Lal K, Advanil

report is based upon New Delhi's deeision. When New Delhi came to the conclusion that President's rule has to be imposed, his views have been penned down in the shape of this report.

SHRI PARVATHANENI UPEND-RA: It is always like that.

SHRI LAL K. ADVANI: It is not

the Governor alone who has holding these views. I have me a debate held in this House. Before I refer to it, let me first bring out all the four charges. Number one, as I said, is the parallel Government, terror stalking the land. Secondly, the deep involvement of some of the Ministers in the present Cabinet and their relations with the terrorists/extremists and the unwarranted attempted interference with police activities, particularly at the district and thana levels by them and some of the leading members of the ruling party. The third charge is which I think is the most crucial charge and the most important charge, which certainly justifies imposition of the President's which is that the ruling party and its Govt, meaning the Akali Party, have no political will to combat truly and seriousl**y** either **f**undamentalist movement or the growing and unabated terrorism and extremismm and have become quite incapable even of assuring ef-

fectively, far less safeguarding,

basic fundamental rights guaranteed under our Constitution" etc. etc.

"Its writ has ceased to run in large

areas of the State, particularly in al-

most all rural areas. The State Government indeed stands today as a

mute spectator when tens of thou-

sands of people here cannot carry on

their ordinary avocation of life." The

When I say

three

last charge is that or corruption.

that I endorse these charges, I

that in August, 1986 the first

endorse these charges.

of the Constitution to the State of Punjab charges are contained in a speech

made by no less a person than Mr. Buta Singh, the Home Minister of the Government of India. These three charges-namely, that there is terror there, that a parallel government seems to exist there and which I have described as the most crucial charge-that the present Barnala Government lacks the political

will to deal with the situation My colleagues this side should not be surprised that only two months back Government showered on Shri Barnala and today they are dismissing Shri Barnala and accusing him of being totally incompetent, of being the villain of the piece. I heard . Shri Darbara Singh described him as totally incompetent. "He is a yer, even then he does not understand this," something of that kind " he said. I could not follow his Urdu properly but I tried to understand from Virendraji. But this kind of conduct by the Government of India need not surprise my colleagues. In many circuses, some artistes specialise in somersaults. I believe this Government and this party have an incredible capacity of doing political somersaults. They did it in They have Jammu and Kashmir. done it now in Punjab and they may do it again in Punjab. Something that happened in Kashmir could well be repeated in Punjab also.

SHRI PARVATHANENI UPEN-DRA: That is the game.

SHRI LAL K. ADVANI: In political arena, you should give them the capacity and admire them that, they can stage somersaults this kind. But the cost the country will have to bear because of the peculiar situation in Punjab is going to be immense, unless our perspective is clear.

I remember when I said way back in August, 1986 that despite the fact that in this opposition I am in a minority, I am going to support the Government's case for a security zone, all of my colleagues said, you

doing a wrong thing; once you allow them to encroach into the field State autonomy, they are going to do it everywhere. And they told me, perhaps you do not have a government of your own, therefore, can afford to do it. I believe that State autonomy is important but far more important is the integrity and security of the country, and it is this that prompts me to support the Government on the security zone sue. This prompts me to support Shri Buta Singh when he tells me that this present Government lacks the will, it does not have the political will. . I would like to quote my colleague Mr. Jaswant Singh. He had spoken in that debate and he listed a number of laws that Parliament had passed in order to meet the terrorists' threat. He listed fifteen different laws in all. And Mr. Buta Singh replied: "Shri Jaswant Singh brought out a list of 15 Acts through which we could deal with this kind of situation. Sir, laws are there; no denyng it. But, Sir, that law in the statute book itself will not come to the rescue of the people. There has to be a political will, there has to be a determination and there has to be an adequate organisational set-up in the field itself which is committed, which is prepared to die for the security and integrity of the country. It is that thing which lacking". Therefore, we supported this security zone, proposal. 249 was invoked for the first time in the history of the Rajya Sabha, at least after 1950. Shri Buta Singh also said: Another Act was mentioned by Jaswant Singhji, and was the Anti-Terrorist Act. Anti-Terrorist Act can also be implemented only if there is a political will and if the authorities are allowed to operate without any hindrance, without any political interference. Sir, may I bring to the memory of happened this august House what when we tried to demolish the hideouts of the terrorists in one of most dar gerous areas in Punjab cal-

led Mand? It was an accusation made then, that half of the Cabinet of the present State Government issued statements against this operation which was to protect the country from these dreaded terrorists. Sir, this operation was ridiculed. The Chief of the Police was himself ridiculed personally by no less a person than a Cabinet Minister.

to the State of Punjab

Sir, why am I pointing out all this? What does this Governor's contain apart from all the allegations that were made against the Barnala Government in August, 1986 by the Home Minister himself in this House and on the basis of which he sought this House's permission to pass a Resolution under article 249 and create a security zone? Till that point of time, my party had not demanded President's rule. It was only in the month of September that I started demanding it. You have taken from this House, I said sanction for creation of a security zone. Where is that. What has happened? accused the Barnala Government of being flat-footed, being weak, lacking political will. My against the Central Government is: you lack the political will. If the Barnala Government is opposing it, let But you have taken sanction from this House. Why have developed cold feet? In September or October, for the first time I made the statement: if because of implementation of this House's Resolution for the creation of a security zone the Barnala Government wants to go, . let it go. That was my phraseology. It was only in the month of December that my party for the first time came to the conclusion-seeing continued murders, killings, day and day out, of people who are opposed to terrorism, whether they are Sikhs or Hindus that President's Rule must be imposed. From party, from the Communist Party and from the Congress Party, people-party we have lost valiant workers. Many of our activities in

[Shri Lal K. Advani]

the field have been killed. In month of December my party took a stand that in Punjab there were no soft options left. My assessment was that-Barnala was being continued only as a shock absorber. Government's evaluation is no different from mine. My colleagues from the Opposition differed from me. Even today Mr. Gurupadaswamy has said that Punjab is a political problem. I disagree with him.

Punjab was a political problem till three or four years back. When we had those tripartite conferences, I was totally convinced that if consensus that emerged from tripartite conference had been implemented the law and order problem also would have been solved. It was a political problem till then. Today it is not a political problem-certainly not. The political ingredient of it is very small. It is not even a law and order problem. We have a very serious law and order problem, much more serious than that of Punjab, in Bihar, in Uttar Pradesh. This is much more than a law and order problem: this is a threat to the unity and integrity of the country. far more than a law and order problem. It is therefore, that we departed from the normal approach—no encroachment in State autonomy, no dislodging of an elected Government. Also, we pointed out to the Government in December, 1986 that Barnala Government did not have even a majority; it was continuing only because of the Congress(I), so that when you remove this Governcannot be accused of ment you Government. removing a majority Do you realise the irony that today when you have actually brought in the proclamation, you are removing a majority Government, which charge could not have been levelled against you in December last because it was being sustained only by you? At that point of time, I remember, 7 said, "You are not going to remove Barnala Government today because

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he serves as a shock-absorber. When a Hindu is killed by the terrorists, the Hindus feel angry against Barnala, not against Shri Rajiv Gandhi. When a terrorist is killed by the security for ces, the Sikhs feel angry against Mc not against Shri Barnala. Rajiv Gandhi. So, he acts as a buffer between the anger of the people and the . India." also Government ofthat "Because said time. at your assessment is no different from mine you are also going to remove Mr. Barnala and you will impose President's rule, but you will do shortly before the Haryana elections." This is exactly what you have done. I agree entirely with Bansalji, I think he is right, that after all it is not going to pay and it could have been' done a day later, and further people are not going to be deceived by this. That is true. But today the situation in the party and the Government is that....

SHRI PAWAN KUMAR BANSAL: I did not say, "People are not going to be deceived by it." I said, "If we had Haryana elections in mind, such steps could have been taken at any time. we knew that the Haryana elections were taking place on such and such a date. Therefore, we would not have supported Mr. Barnala earlier." That is how I put it.

SHRI LAL K. ADVANI: Very good. RAM AWADHESH SINGH (Bihar): You had no other option.

SHRI LAL K. ADVANI: I would only say, because of the manner which you have done, the time at which you have done it, your motives have become suspect. Your bona fides will be questioned. It is because of this that I think that much harm is going to be done to the cause of national integrity that you want support.

Sir, I would like to conclude. Let it be understood that if the imposition of the President's rule is the only thing in your mind and you that in this way the Punjab problem is going to be solved, you are delu-

ding yourselves. In fact, I said the same thing the other day when some Ministers started speaking in blowing terms about the all-party rallies that had been held in Punjab recently, in those all-party rallies, my party was in a minority of one when we said, "We are not going to support the Barnala Government. are going to speak against the terrorism. These rallies are being held in order to convey to the people that so far as the terrorists are concerned, all political parties are united. Therefore, we are going to participate in it." All the others who used to support Mr. Barnala were saying, "Mr. Barnala is a valiant knight in shining armour as it were, fighting the fiends of fundamentalism." This trend and tenor of the speeches that were made. We were the only ones who were of the view President's rule should be imposed. We did not support Mr. Barnala at any stage. Of course, we said, "To the extent Mr. Barnala had shown some little courage in standing against the high priests of the Akal Takht. appreciate his stand. That is all."

But I would like to know from the Government, on this occasion, else it has in mind, whether it has any thing else in mind apart from imposing President's rule. 'And would suggest that the sanction that you took in August last from this House must be implemented without delay. A security zone all along the. border must be created. After we cannot keep on shouting about Pakistan helping the terrorists, sending infiltrators into the country, but doing nothing about it. Now that you have taken this step, you decided to go in for direct intervention, let this be done without delay. Now it is within your field.

Secondly, I have always been of the view that one of the basic flaws in our handling of Punjab has been that after 1984 when the State was under the President's rule, a very strict screening which should have been done, was not done. Cleansing

to the State of Punjab process of the administration of the police set-up should have started then itself to ensure that we have proper machinery. Now that is something that you have to do.

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At the same time you have to renove some irritants. There irritants. You cannot keep on saying over and over again that the question of the Jodhpur prisoners is going to be reviewed. You have to come out with categorical facts saying this is the position and undertake the review process immediately. I have always maintained that there should be three categories. Those of them, who are guilty, about which we have dence, prosecute them. Those are innocent. release them. there is the third category may be those, who, we suspect. are guilty. but we have no evidence. I think security lays are intended to deal with such people. But you cannot go on endlessly saying that the matter is being reviewed; we will do it soon etc. etc. So, also on the question of the 1984 riots, people who are guilty have to punished. If till this day not a single person has been punished. cannot create confidence among the people

I am criticised and my party :s criticised for suggesting the use of the army. I am unable to understand this inhibition about the deployment of army to assist the civil authorities in a situation like that in Punjab. we do it in much more ordinary cases Vin Ahmedabad, in Delhi or elsewhere. where there is law and order situation and which the local police not able to deal with it, or which we able to deal with even with the assistance of para-military forces. Why should there be any inhibition about the use of Army in Punjab? Is it only because of 1984? If that is the inhibition, I think that has been principal hurdle in dealing with the situation in Punjab. This inhibition must be shed.

The Deputy Chairman in the Chair ... Lastly, this vague repetiontion

[Shri Lal K. Advani]

the charge that the Punjab problem has been the result of Pakistan or America's intervention and that they are promoting terrorism in Punjab. assisting the terrorists, the extremists etc. should be abandoned. I demand that there should be a white paper on foreign intervention in Punjab. How foreign powers whosoever they be, have been trying to promote terrorist violence in Punjab or assisting the terrorists and extermists in Punjab. On that issue I demand a White paper.

With these words I once again support the President's proclamation, but with the strong reservations which I have voiced.

श्री राम अवधेश सिंह: (बिहार) : उपसभापति महोदया, ऐसा लगता है कि जब बन्दर फैंग जाता है जाल में तो जितना हाथ-पांव चलाता है उतना ही ग्रोर फँउता जाता है। (व्यवधान)

श्री विश्वजित पृथ्वीजित सिंह: (महा-राष्ट्र): भ्राज भ्रापने सत्य बोला है। (व्यवधान)

श्री राम भ्रवधेश सिंह: मैं यह कह रहा था कि जब कोई वन्दर जाल में फेंड जात्म , है तो जितना वह हाथ-पांव चलाता है उतना है। फर्मता जाता है। यह भार यह राजीव गांधी की ,सरकार

श्री विश्वजित पृथ्वीजित सिंह: भारत सर**ार** का जाल तो बहुत बड़ा है।

श्रीराम ग्रवधेश सिंहः वह जाल में फैंन गयी है और जितने हाथगांक चलाना . चाहती है निकलने के लिए उतनी हो फसतो जातो है। शुरू से ही पंजाब समस्या पर जो कुछ चर्ची हुई, जो कुछ भारत सरकार ने हाथ-पांव मारे, उतनी बार यह उसमें फँसते गई है। प्रेजांडेन्ट रूल पहले भी वहां पर हुआ था, तब भी उसका समाधान नहीं हुआ। उसके बाद सरेन्डर करके समझौता हो गया लोंगोवाल

से ब्रोर इंग्लरह से एक रास्ता निजला गया हि स्र लियों के हाथ में, स्वाल दल के हाथ में हुन्।त द' जाय ताकि ग्राल दल के लो। वहां के ग्रहालियों से लड़ र ग्रापस में निपट सर्ते। रास्तः भारत सर्कार ने नि.गला। लेकिन फिर भे कोई समाधान नहीं नि । ल .सके। अब आप फिर प्रजंडेन्ट रून लाग् करने जा रहे हैं। लेिन प्रेजीइन्ट रूत से कोई रास्ता नहीं निकल संता है। सिनेमा का एउ गाना है:-- ही पर निगाहें, वहीं पर तिशाना । यह प्राना गाना है . . . (व्यवधान) । त्राप लोग मुझे बोलने दंियं। निशाना है हरियाणा का चुनाव । आप समझते हैं ि पैंाव में राष्ट्रपति शासन लागू करके कुछ श्रच्छा रिजल्ट निजल सकता है। मैं यह कहना चाहता हूँ दिः यह होने वाला नहीं है। इस तरह से बन्दर प्रपने हा जाल में फँस गया है। ईराडी स्मीशन की रपट आपके पास आ गई है। पानः के बँटवारे के सवाल पर हरियाणा में जो ग्त्यमग्त्था ही रही है, हरियाणा -को जनता पानी के बँटवारे के सवाल पर जिस प्रकार से खड़ी हो गई है, श्रीर जिस प्रकार से वह कांग्रेस को परास्त करने के लिए तैयार हो गई है उसी के लिए आपने पंजाब में राष्ट्रपति शासन लागू विधा है। बरनाला साहब शायद इस बात में न आ जाय, इस लिए आपने पंजाब में राष्ट्रपति शासन लाग् किया है। ईराडो कमीशन को रपट ग्रापके पास आ चर्को है। उसको सैरकार ने पढ भी लिया है। मैं यह चार्ज करना चाहता है कि कमीशत को डिक्टेट कियां गया है कि इस तरह को रिपोर्ट पानी के बँटवारे के सँबँध में हरियाणा के पक्ष -में दो जाय मुझे भारी डर है कि हरियाणा के पक्ष में पाना देने का रिपोर्ट ईराड़ा कमी शन में है और इस बात को जब वरनाला की पोपुलर गवर्नमेंट के सामने रखा जाएगा तो सरकार पर दबाव पडेगा इसलिए उस दबाव को कम करने के लिए यह राष्ट्रपति शासन लागु किया गया है। इसके अलावा इसका कोई दूसरा मकसद नहीं दिखाई देता है ... (भ्यवधान)।

177 Statutory Resolution [12 MAY 1987] Under Article 356 Approving Proclamation issued by the President

श्री सत्यपाल मलिक (उत्तर प्रदेश): क्या आप हरियाणा के खिजाफ बोल रहे 충?

श्री राम प्रवधेश सिंह : में तो आपके खिताफ बो । रहा हूँ। प्रापने पंताब को पोपुत्रर गवर्तमेंट को इँतलिए भँग कर दियां कि ईराडे बामोशन का जो रिपोर्ट ग्राने वाल है, वह ग्रभ ग्रापके सामने है, हमारे सामने पेण नहीं के गई है, उसमें जो पान के बैंटबारे का सवाल है, उसको हरियाणा के पक्ष में बदलागा। है श्रीर श्रगर पैताब में बरनाला गवर्नमेंट रहेन तो उसकी घवाब देने में दिकात होग ।

श्री सत्ययाल मलिक: ग्राप चाहते हैं कि हरिय पाः ं दिया जाय . . . (स्यवधान)

श्री राम अबधेश तिह: हम चाहते हैं ंत हरियाणा को मा पाना मिले। मेरा बहुता यह है कि हरियाणा कर जनता पाने के लिए जो लड़ाई लड़ रहे है भ्राप उस लड़ाई को मोड़ ार दूतरे दिशा देना चाहते हैं। बिना किसी कारण के तारकालिक लाभ के लिए ग्रापने कहा की पापुलर गवर्नमेंट को मंग किया है और उस पर तोहमत लगाई है जब कि दो महीने पहले श्रापने उसकी बहादूरी का सर्टिफिकेट दे दिया था। भ्राज तक हिन्दुस्तःन के ससदीय जनतंत्र के इतिहास में कभी राष्ट्रपति के मुहं से किसी मुख्य मंत्री का नाम लिवाकर यह नहीं हुआ है, किसी सूबे कीं सरकार की प्रशंसा हो गई हो लेकिन बरनाला सरकार का नाम लेकर जो उसकी प्रशंसा की गई ऐसा कभी यहां के संसदीय इतिहास में नहीं हुग्रा जो किसी मुख्य मंत्रीं का नाम लेकर राष्ट्रपति द्वारा उसकी प्रशंसा की गई हो । दो महीने पहले ज्वइंग्ट सेशन में श्रापने प्रेसीडैन्ट के मुंह से जबरिया कहलवाया और उसको कहलव ने के बाद

एक माननीय सदस्य : जबरिया का मतलब क्या है

ग्राज कह रहे हैं कि ...(व्यवधान)

, of the Constitution to the State of Punjab

श्री राम अवधेश तिहः जबरिया का मतलब है जबर्दस्ती . . . (व्यवधान) . .

श्री देव प्रताद राय: नेतीडैन्ट के बारे में ऐसा नहीं कहा जा सकता है। इन्होंने कहा है कि उनसे जबर्दस्ती कहल-व या गया है ... (ब्यवधान) ...

SHRI VISHWA BANDHU GUPTA (Delhi): Madam, I am on a point of order. Is this in order for an hon. Member to say that something can be done and forced on the President and a statement can be issued? this in order or not?

THE DEPUTY CHAIRMEN: That is only his view and not a point order

ं श्री राम ग्रवधेश तिह: ये जो लिखते हैं प्रेसीडेन्ट उसको पढ़ता है, प्रेसीडेन्ट को 🕐 पढ़ देना होता है यह तो एक कांस्टि-ट्यूशनल पाजीशन है इसमें क्या, डिस्प्यूट है ? यह डिस्प्यट का विषय महीं है । म्रापने जबरिय प्रेसीडेस्ट के मुंह से पढ़वाया, लिखकर दिया । ... (व्यवधान)

उपलमापित: श्राप बार बार इसी वात को क्यों दोहरा रहे हैं..। श्राप ग्रागे बोलिये। ...(व्यवधान)... श्राप चेयर की तरफ एड्रेस क जिये ग्राप मैम्बर्स को एडेस मत कीजिए ।

भी राम भ्रवधेश सिंह : मेरा समय जितना इन लोगों ने ले लिया है जतना आप दे दीजिथे। ...(न्यवधान) ... मैं यह कहना चाहता हूं कि .. (व्यवधान) ... आप लोग धीरज तो रखें।

उपसभापति: ग्राप लोग ग्रापस में मत बोलिये।

ठाकुर जगतपाल सिंह (मध्य प्रदेश) : ग्राप कीन से लोकदल में हैं।

उपसभापति : ग्राप ग्रापस में मत बोलिए, वक्त जाया हो रहा है। Please don't create any trouble.

179 Statutory Resolution [RAJYA SABHA] Under Article 356 Approving Proclamation issued by the President

भी राम भ्रवधेश सिंह: महोदया, मैं यह कहना चाहता हूं बहुत गंभीरता के साथ कि भ्रापका बहुमत है । भ्राप **घो** चाहते हैं यहां कर सकते हैं, पास करा सकते हैं, इसमें दो राय नहीं हैं । लेकिन जम्हरियत में ग्राप एक कन्वेंशन कायम फरिए, एक ग्रच्छा कन्वेशन कायम करिए जिससे भ्रागे भ्राने वाली पीढियों को रास्तां मिल सके। यह न हो कि भ्राज भ्राप बहमत में हैं ग्रीर जो मन में ग्राये करा दों, किसी की प्रशंसा कर दीजिए और क्भी उसी को गाली दीजिए श्रीर इसको बहुमत के बल पर चलने दें : . . . (व्यवधान) ...लेकिन ग्राप इस बात को याद रखे कि जो ग्राप यहां कह रहे हैं, जो चीजें माप यहां कर रहे हैं वह रिकार्ड में जा रही है। ग्रीर जो चीजें रिकार्ड में जा रही हैं, उनको स्राने वाली पीढी पढेगी, स्राने बाले लोग पढ़ेंगे, श्रीर जिस से प्राप एक ही बात को तोडमरोड कर कह रहे हैं जो ग्राप को सूट करता है वह कहते हैं ...(ब्यवधान) तो महोदया में, यह . . .

उपसभापति: ग्राप वही बात दोह-राइये नहीं । भ्राप भ्रपना भाषण जल्दी समाप्त करिए । 6 बजने वाले हैं।

श्री राम प्रवधेश सिंह: महोदया,, मैं यह कहना चाहता हूं कि पंजाब में जो राष्ट्रपति शासन इम्पोज किया गया है, मैं उसका जबर्दस्त विरोध करता हूं जिस ढंग से इंग्पोज किया गया **टस की निन्दा** करता हूं ' मैं चाहता हूं कि इस राष्ट्रपति शासन के खिलाफ देश की जनता सडकों पर खढी हो ग्रीर इन लोगों के खिलाफ जबरदस्त जन-ग्रान्दोलन खड़ा कर के हरियाणा की जनता इनकी चालाकी का जवाब देगी तथा इनको पूरी तरह से शिकस्त दे कर बता देगी कि यह चाल चलने वाली नहीं है।

SHRI CHITTA BASU (West Ben-Madam Deputy Chairman, I rise to oppose the statutory motion which is being discussed in House. This Session witnesses today

of the Constitution to the State of Punjab

a vry sad spectacle, a sad spectacle in the sense that this Session is going to end with a note altogether different from what it began with. At the beginning of the Session Parliament initiated a new process for a solution? of the prolonged Punjab tangle.. The policy frame was enunciated through the President's Speech to the Joint Session of Parliament and at the end of the Session that spirit, that process, is being buried and buried deep By this I want to say that the process which was started at the beginning of the Session is being reversel at the conclusion of the Sesion. This is a paradox. This is a sad and tragic event in the history of India's Parliament.

Coming to the subject to begin

with I want to submit with all humility that the Governor of Punjab has levelled a certain charge against the Government of Punjab. As a matter of fact, that charge trully applies to them, the ruling party and the Government at the Centre. The charge I refer to is that the Governor. Siddhartha Shankar Ray, of Punjab has mentioned that the Akali Government has not got the political will and determination to combat, to fight terrorism and forces of secessionism In fact, it is a charge that I hurl agai The very fact that they nst them. have reversed the process for a solution of Punjab problem reveals that the Governmnt of India, the ruling party, have got no determination, no political will, to combat the forces of fundamentalism, the forces of secessionism, the forces of communalism, the forces of separatism, the forces are rearing which their heads the name of separate Khalistan. Therefore the charge trulv applicable to the other side, not a_s has been mention in the case of Punjab Government. I also want to make it clear to this House and through this House, to the countrymen, that I do not agree with Mr. Advani's prescription or conclusion that the Punjab problem has ceased to be a political problem and

it has, of late, been completely transformed into merely a problem of law and order. I reiterate that the Punjab problem has remained a political problem, that the Punjab problem, even after imposition of the President's rule, continues to remain a political Problem, and Madam. If any step is taken only on the basis that it is a law and order problem, I think, that will only jeopardise the country's unity and integrity.

Now I have got a charge against the Government that the imposition of the President's rule in Punjab is the outcome of an extraneous consideration, not germane in any way to the situation prevailing in Punjab, either in the past or in the future. It is an extraneous consideration and this extraneous consideration relates to the electoral prospect of the Congress (I) Party in the ensuing Haryana elections. (Time Bell rings) And, Madam, for me it has been a very sad thing to observe that here is a ruling party whom we cannot replace because of certain political compulsions, places electoral mileage above everything else and considers it a more valuable thing than the unity and intergrity of the country.

Again I charge that this Government is taking a position of comthe fundamentalists, promise with communalists and secessionist and is taking a position against those very forces which are fighting against the of communalism, separatism and is unity in our country. In this respect, I think I shall be failing in my duty if do not mention the role of the Governor of Punjab. As has been mentioned earlier, the decision has been taken by the Centre the report of the Governor of Punjab has been tailored to comply with the requirement of the Government at the Centre, Therefore, my conclusion is that the decision precedes and the report follows. I do not say and I would not say that the Barnala Government is free from all weaknesses. There were weaknesses and there were weaknesses even yesterday. (Time bell rings). But the Government had a strategy of its own and the strategy was that the moderates in Punjab's Sixth politics have to be strengthened and they have to be strengthened in the interest of a solution to the Punjab problem, This very step of imposing the President's Rule must only be the begining of the end of the role of the moderates in Punjab.

to the State of Punjab

Madam, it is the Prime Minister of our country who initiated the process of all-party campaign. But it is a sad commentary that by this act of imposing the Presiden's Hule that role has been negated and this will not help in healing the wounds in Punjab,

Lastly, Madam, I want only seek clarifications on three issues.

What is the latest attitude of this Government with regard to the high priests now in Amritsar? Is there any change in the attitude of the Government towards them and if kindly enunciate it.

What is the attitude of this Government, in the present context, after the imposition of the dent's Rule, towards the United Akali Dal? Has there been change and, if there is any change, what its the rationale behind it and what is the attitude of this Government towards the move of the Muni and others who, according to me, are pronouncing certain things only help the high priests and the extremists? I want clarifications on these issues and I think the hon. Minister will clarify these points if he is so pleased. Thank you, Madam. THE DEPUTY CHAIRMAN: Not Mr. Hanspal.

श्री हरबेन्द्र तिह हंतपाल : मैडम डिंग्टो चैराम्त, यहां पर बहुत विवार श्राज पंज ब के प्रोक्लेमेशन के उत्तर रखे गए. उसको तो मैं सपोर्ट करता हो हं. एक बात जो बार-बार कही गई वह यह थी प्रेजीडेंट एड्रेस के अन्दर-प्रेसीडेंट सहव ने बरनालः ।सरकार की तारोफ़ की ग्रौर यह ठोक है, क्योंकि उन उन्होंने कुछ ऐसे सोलिंड स्टैप्स लिए थे वहां पर कंदेंशन्ज करके जिससे यह महसूस हो रहा था कि अब वहां पर स्थिति को कन्दोल कर सर्केंगे। लेकिन विदिन धारी मन्यस ऐसी सिच्एशन डिवेलप हुई कि जो उस वक्त नहीं थी। ग्रंडवणी जी ने कहा कि पहले भी वहां पर पैरलल सर-कार चल रही थी या पैरेलल अलग से कोई चीज वहां परऐसो थी जहां से कि मार्डर पास किए जाते थे ऐसा नहीं था । पिछले तीन महोने के भ्रन्दर कुछ फंड मैन्टल सोशल रिफार्म्स के न म पर ऐसे कम किए गए जिससे अब यह स्पष्ट जाहिर था कि वहां पर पैरलल गवर्नमेंट अब चल गई है। करीब तीन जिलों में या शायद चार में सिच्एशन थी इस वक्त की वरनाला सरकार या पंजाब सरकार की कोई बात कही हुई नहीं चलती थी, जितने जब चाहें वे रुपए ले ग्राते थे, ग्राम्स ले जाते थे ग्रीर मार अति थे। आई एम टार्किंग आफ हैरोरिस्टस । दूसरी बात जो क्लीवर होकर सामने आईइन दिनों में वह यह थी मिक्सिग ग्रप श्राफ मिनिस्टर्ज विद टैरोरिस्ट्स । बात ठीक €, इस यह को महसूस किया जा रहा था बहुत दिनों से, बहुत महीनों से, लेकिन ग्रब तो यह हालत था गई थी कि पंजाब सरकार . . . (ह्यवधान)

े श्री राम ग्रवधेश सिंहः कितने महीने पहले ?

श्री हरवेन्द्र सिंह हंतपाल: दिस इज नाट रेलेंवेंट जो बात आप पूछ रहे हैं।

श्री राम श्रवधेश सिंह : चूंकि दो महीने पहले ग्रापने बनाई थी। यह कह रहे हैं कई महीनों से मालूम था, कितने महीनों से मालूम था ?

उप तभावति : ग्राप सुनिए । श्राप जरा बैट जाइये ।

श्री राम भ्रवधेश तिह : भ्राप कंट्रा- कि डिनड्री बोल रहे हैं। तो भ्रापको बहुत महीनों से मालूम था कि ये मिलेस्टर लाग मिलते थे। तो कितने महोनों से मिलते थे ?

श्री हरवेन्द्र तिह हंतपाल : लेकित अब सिन्एशन यह थी कि वरनाला सहब की सरक र के नम्बर दो मंत्री भी प्रानिली उस बात में सथ हो गए ग्रीर भववारों में भी यह बात छप गई कि वे किसी खास जिनका न.म दरबारा सिंह ने शुरू में. लिया जगतार सिंह जो नोन टैरोरिस्टस थे उनको छुडवाना चाहते थे। जब यह ह लत हो जाये तो उसके बाद सरकार को कैसे कटीन्यू करने दिया जा सकता है ? तीसरी बात यह उभरकर सामने बाई कि डायरेक्ट इंटरफीयरेंस विद द पूलिस फोर्स, ला-कीपिंग फोर्स के साथ अब वहां मिनिस्टर कर रहे थे। इसलिए यह बहुत जरूरी हो गया या कि वहां पर कोई चेंज ग्राफ गवर्नमेन्ट लाई that was the only solution under the Constitution to proclaim President's

एक बात और जो में हाउस के ध्यान मेंलाना चाहूंगा जिसका जिक शायद किसी
ने नहीं किया, जब दो साल पहले या 21
महीने पहले पंजाब में इलैक्शन्स करवाए
गए तो हमारी सरकार ने ही उस वक्त
यह इलैक्शन करवाये। ग्रालमोस्ट सारी
श्रापोजिशन इस बात की मुखालफत कर
रही थी कि इलैक्शन वहां पर ग्रभी न
कराए जाएं। तो यह चार्ज लगाना कि
हमने डयूली इलिक्टड गर्वनेमेंट को, नहीं
चलने दिया या नहीं चलने देना चाहते
थे यह बिल्कुल गलत है। (व्यवधान)

श्री राम श्रवधेश सिंह : यह तो श्राप लोगों की चालाकी थी।

श्री हरवेन्द्र सिंह हंसपालः, जब ग्रापको कोई बात समझ में नहीं ग्रा सकती तो क्यों बोलते हैं ग्रीर जो कि इतनी लोजिकल 185 Statutory Resolution [12 MAY 1987] Under Article 356 Approving Proclamation issued by the President

बात है। इट इज ए मैटर ग्राफ रिक ई, यह रिकार्ड की बात है कि सारी झापोजि-शन ने उस वक्त ग्रोपोज किया कि ग्रभी इलैंक्शन्ज नहीं होने च हिए । लेकिन यह 🧲 हमारी सरकार थी कांग्रेस पार्टी की सरकार थी ओ चाहती थी कि जल्दी से जल्दी वहां पर इयली इलैक्टिड सरकार बने भीर

उस सरकार को बनवाया ।

SHRI PUTTAPAGA RADHA-KRISHNA (Andhra Pradesh); On a point of order. He says that all political parties had opposed election. But Telugu Desam did not oppose it. We had supported the move for conducting the election.

श्री हरवेन्द्र सिंह हंसपाल : मैंने यह कहा कि आलमोस्ट सारी आपोजिशन मेरा च्याल है झालमोस्ट का मतलब समझते है कि क्या है ? मैं ग्रंत में मंत्री महोदय से यह कहना चाहुंगा कि मापने वहां नर प्रेसीडेंट रूल लांगू कर बहत धन्छी बात है, लेकिन इस बात का जरूर ध्यान रखना च हिए कि श्रब सारी की सारी जिम्मेदारी सैन्ट्रल सरकार के **ऊ**पर **घा ग**ई है। ग्रापको इमीडियेट ग्रीर ड्रास्टिक स्टप्स वहां पर लेने पडेंगे । 🚚 भगर यह वहां पर नहीं लेंगे ग्रौर वहां पर किलिंग्ज को कटेन नहीं कर सर्केंगे.. (व्यवधान) तो धापके ऊपर सारी जिम्मे-दारी आयेगी । मैं सैन्ट्रल गवर्नमेंट से यह कहना चाहूंगा कि बहुत जल्दी इमीडिएट एक्शन्ज ऐसे वहां पर लेने चाहिए । **जो** कि लोगों के **भ**न्दर कांफीडेंस खो चुका है पिछले दो साल से, वह फिर से बने ग्रीर जो लोग वहां से बाहर निकलना चाइते हैं, माइग्रेट करना चाहते हैं उसके भंदर इतना कांफोडेंस धा जाय कि ऐसा सोचना बंद कर दें ग्रौर जो थोडे बहुत लोग बहार निकल धाए हैं उनके **ध**न्दर इतना कांफीडेंस **धा** जाय कि वह पंजाब वापस भा जाए ı स्कृल प्रा रली खुल जायं, जिसमें बच्चे बिना किओ डर के जा सर्के, लोग **म**ाना कारोबार कर सर्के भीर यह चीजें हैं रात को बस बंद हो चुकी हैं या बगैर भय

of the Constitution to the State of Punjab

के या बगैर डर के लोग घर से नहीं निकल सकते तो वह चीज रेस्टोर हो

जायं ताकि एक नार्मल स्थिति पंजाब के **अन्दर** श्रा जाय श्रीर में पंजाब का रिप्रे-

जेण्टेटिव होते हुए यह कहना चाहंगा कि पंजाब वापस, वही पर मा जाय जहां पर

पहले था, देश के पहले राज्य के रूप में। इन्हीं शब्दों के साथ में भ्रपनी बात समाप्त करता हं। धन्यवाद।

श्री स्त्य प्रकाश मालवोय (उत्तर प्रदेश)ः उपसभापति जी, सन् 1984 में जब लोक सभा के चुनाव हो रहे थे, उस समय कांग्रेस पार्टी के भ्रष्ट्यक्ष ग्रीर तत्कालीन प्रधान मंत्री ने देश भर में घूम-घूम कर के यह कहा था कि शांति के लिए. देश की राष्ट्रीयता के लिए, देश की म्रखंडता के लिए ग्रौर पंजाब में शांति के लिए कांग्रेस पार्टी को वोट देना चाहिए ग्रीर देश की जनता ने कांग्रेस पार्टी बोट दिया ग्रौर दो-तिहाई मेजोरिटी में कांग्रेस पार्टी को जिताकर यहां भेजा। श्री राजीव गांधी दुबारा इस देश के प्रधान मंत्री बन गए। लेकिन कल जो राष्ट्रपति जी ने अपनी उद्घोषणा से राष्ट्रपति शासन पंज ब में च लू किया है, यह न केवल संवैधानिक धारास्रों का दूरुपयोग है बल्कि इस देश की जनता के स.थ, संविधान के सत्थ भ्रीर लोकतंत्र के साथ एक बहुत बडा धोखा है क्योंकि जो कुछ पंजाब में हो रहा है,पिछले सवा दो साल में पंजाब में हुग्रा, ग्रब्धवस्था बढी है, च हे झातंकवाद बढा है या बहुत से लोगों की जो हत्यायें हुई हैं या लूटपाट हुई है, उसकी जिम्मेद री से इस देश की कांग्रेस पार्टी, इस देश की सरकार श्रीर श्रीर इस देश के प्रधान मंत्री, अपने को बचा नहीं सकते हैं। मैं आपके माच्यम से जपसभापति जी, इस सदन का ध्या**न** संविधान के ग्रनुच्छेद 355 की ग्रोर झार्काषत करना चाहता हूं, जिसमें इस बात की व्यवस्था है कि केन्द्र सरकार की जिम्मेदारी है कि देश को बाह्य आक्रमण

"Duty of the Union to protect States against external aggression and internal disturbance—it shall

से भौर भातंरिक गृडबड़ी से बचाएं--

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श्री सत्य प्रकाश मालवीय।

be the duty of the Union to protect every State against external aggression and internal

sion ..."

तो पिछले सना दो साल से पंजाब में यह भांतरिक गडबड़ी हो रही थी, इण्टर्नल डिस्टबेन्स चल रही थी, पूछना चाहता हं कि केन्द्रीय सरकार ने अपने कर्त्तव्य का पालन क्यों नहीं किया था ? केन्द्र सरकार क्या कर रही थी ? केन्द्र सरकार क्यों सो रही थी ? में जो कुछ भी घटित हुन्ना है या पछले सवा दो साल से घटित हो रहा है, इस स्थिति से बचाने की सीधी-सीधी जिम्मे-दारी केन्द्र सरकार की थी क्योंकि सरकार ने इस देश की जनता से वायदा. किया था कि हम सत्ता में आयेंगे तो देश की धखण्डता बचायेंगे, इस देश में शांति स्थापित करेंगे श्रीर पंजाब की समस्या का समाधान करेंगे।

माननीय उपसभापति जी, जो राज्य-पाल महोदय ने राष्ट्रपति जी को पन लिखा है, उसमें कुछ कानून-व्यवस्था की भी चर्चा की है श्रीर उस झोर अ। पका ध्यान आकर्षित करना चाहता है, 11 मई, का राज्यपाल महोदय का यह पत्न है, जिसमें उन्होंने कहा है :—

"Lawlessness, lootings, snatchings, Bank Robberies, burning of shops, Kijosks, Khokas; the maining or murdering of innocents etc. commenced with a renewed vigour making not only many the Fundamental rights guaranteed under the Constitution illusory but also even the most basic right under it — the right to life - nonexistent.

माननीय उपसभापति जी, दिल्ली केन्द्र शासित प्रदेश है, केन्द्र शासित राज्य है। कोई भी दिन ऐसा नहीं जाता है जब दिल्ली में निर्दोष लोगों की हत्या न ो। हो, कोई दिन भी ऐसा नहीं होता

of the Constitution to the State of Punjab

है जब दिल्ली में बैंक न लुटता हो, कोई भी दिन ऐसा नहीं जाता है, जब दिल्ली में दुकानों ग्रीर सड़कों पर जो दुकानदार हैं, उनकी दुकानों को लूटा न जाता हो, तो मैं जानना चाहता हूं कि राज्यपाल महोदय ने जो इसमें इस बात की चर्चा की है, इसमें कौनसी नयी बात थी और क्या कारण नहीं है जिसके कारण केन्द्र की सरकार को भी बर्खास्त चाहिए या केन्द्र सरकार को स्वयं इस्तीफा देकर चला जाना चाहिए । जो सरकार ध्रपने भ्राश्वासन को पूरा नहीं करती, जो सरकार जनता से वोट मांगते समय दिए गए ग्रपने ग्राश्वासन को पूरा नहीं करती, मेरी भ्रपनी राय. है कि ऐसी सरकार को इस्तीफा देना चाहिए ग्रीर फिर जनता के पास जाना चाहिए जनादेश प्राप्त करने के लिए। सरकार को लोक सभा भंग करने की सिफारिश राष्ट्रपति 6.00 р.м स करनी चाहिए जो भी धाश्वासन लंगों को सरकार द्वारा दिया गया था. उसकी पूर्ति नहीं हो पाई है, इसलिए लोक सभा को भंग कर चुनाव होना चाहिए पंजाब ते मुख्य मंत्री श्री बरनाला को जिम्में-दार ठहराना भीर स्वयं वहां पर राष्ट्रपति शासन स्थापित करना, इससे बढ़कर इस देश की जनता के साथ कोई धोका नहीं हो सकता , इस देश के संविधान के साथ इसलिए में इस राष्ट्रपति शासन का

THE DEPUTY CHAIRMAN: Now the hon. Minister.

घोर विरोध करता हूं ग्रीर कहना चाहता हूं कि कांग्रेस पार्टी की ग्रांख लगी हुई हैं हरियाण के चुनाव में ग्रौर जो इस समय

इन्होंने चुना है राष्ट्रपति शासन को लागू

है। इसलिए में इसकां विरोध

दुर्भावितः

से प्रसिद

करने का, यह

SHRI P. CHIDAMBARAM: Madama Deputy Chairman, I have listened with great interest to the views expressed by the hon Members on the Resolution that is now before this House.

issued by the President

Madam, I can recall two earlier occasions in the unfolding drama of Punjab where the Government of Prime Minister Rajiv Gandhi was required to take bold decisions. On each one of these occasions, we were criticised, taunted, heckled opposed, and the voice of reason was drowned in the cacophony of dissent. The first occasion was in September, 1985 when barely two months after the Punjab Accord was signed, the Prime Minister took the bold decision to hold elections. Save a few parties, the Opposition opposed us. They said that the elections should not be held, they said that the people Punjab were not ready for self-government Nevertheless, we took that decision. And today, at least I have the satisfaction that a year and nine months afterwards there are some Opposition parties who see the wisdom of that decision, yet will not see the unwisdom of persisting that democratic set-up after it has failed. The second occasion was in December. 1985, when the Akali Dal split, I need not mention the names of parties which wished and prayed that the Puniab Government will collapse or should collapse. The Congress Party which had fought the Akali Dal, which had lost the election only by less than half a per cent of the popuhar vote but yeilded a large number of Leats, thanks to our system of spotting the winner, took another courageous decision that we will support Chief Minister Barnala, we will support his Government, ws will not allow that Government to collapse. That was a bold decision. Yet wo were criticised. Today we stand on threshold of another moment in history where we have to take a bold decision. This calls for courage, this calls for sacrifice, this calls for shouldering burdens, this calls for facing adversaries, even facing bullets. In a moment of truth, many Opposition leaders said that you are taking on a foe, vou are taking on a burden which you under-estimate. Perhaps we do. But we take on this fully conscious that we are assuming unto ourselves a tremendous burden of bringing order to Punjab, restoring peace and harmony to Punjab, bringing back sanity to Puniab, because we believe that we owe a duty to the people

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of Punjab and we owe a duty to people of this country. We cannot run away in the face of this challenge.

I am grateful to Advaniji for supporting us. I only appeal to other Opposition parties to stand by us when we take on the gravest challenge that this country faced since independence. We are willing to take on this challenge.

SHRI SATYA PRAKASH MALAVIYA: You have failed to meet the challenge.

SHRI P. CHIDAMBARAM: Picase be serious. Now they have said that we do. this with an eye on elections. I cannot think of anything more ridiculous. Look at what happened in the last three months. I will not go beyond that. On the 23rd of February, the Government, through the President, affirmed its support to the Government of Shri Barnala Even on that day we knew that Haryana was going to elections in May or June. We could have prepared the ground. We could have added our voice of criticism. could have joined the Opposition parties in running down the Government Punjab. But we did not. We supported him sincerely, truthfully and in the hope that he will be able to deliver the goods..... (Interruptions)

श्री राम ग्रवधेश जिहः ठीक टाइम पर करना चाहिए (ब्यवधान) . . .

SHRI P. CHIDAMBARAM: If he speaks like this, you have to take action on that.....(Interruptions).

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Why do you say that? (Interruptions).

SHRI P. CHIDAMBARAM: You have to take action on that; he is reducing it. to a mockery (Interruptions).

SHRI SATYA PRAKASH MALAVTYA: What is this action? (Interruptions).

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each other.

SHRI P. CHIDAMBARAM: Are you supporting him? (Interruptions).

SHRI B. SATYANARAYAN REDDY: Why yo usay of action? (Interruptions).

SHRI P. CHIDAMBARAM: Are you supporting his heckling? Are't you ashamed of that? (Interruptions). Mr. Satyanarayan Reddy aren't you ashmed of that heckling when everybody is seriously listening? Don't join that cacophony. There must be some voices of reason here.... (Interruptions). I can appeal to the Chair....Interruptions).

SHRI B. SATYANARAYAN REDDY: Why do you say of taking action? (Interruptions).

SHRI SATYA PRAKASH MALA-VIYA: What is this action? (Interruption).

SHRI P. CHIDAMBARAM: Mr. Malaviyaji, you can never cow me down. I am appealing to her....(Interruptions.

SHRI SATYA PRAKASH MALA-VIYA: You also cannot cow me down.

SHRI P. CHIDAMBARAM: I have every right to appeal to her.

THE DEPUTY CHAIRMAN: Order please. Please sit down.

SHRI P. CHIDAMBARAM: Madam, I am not speaking to him. I have every right to appeal to the Chair I am entitled to be heard without interruption, and I will not yeild my right....(Interruptions). And if you don't know the distinction between appeal and dictation, I am sorry for you....(Interruptions). If the hoo, Member does not know the difference between appcal and dictation, I am sorry for him. Madam, if he continues to do that, you will have to take action against him. That is my appeal to the Chair. (Interruptions). Of course, I cannot speak his language, nor can he speak my language. We cannot communicate with each other. If he does not understand my language, I cannot help it. If he cannot understand the language I am speaking, I cannot help it.

THE DEPUTY CHAIRMAN: Order please. There should not be any disturbance in the House when such a serious matter is being discussed. We are discus-

sing a serious issue. Don't try to accuse

SHRI B. SATYANARAYAN REDDY: Madam, my only appeal is, you snould also control that side.

SHRI P. CHIDAMBARAM: Don't try to paint yourself as a paragon of virtue now. (Interruption) Turn round and ask him, Mrs. Renuka.

SHRIMATI RENUKA CHOWDHURY (Andbra Pradesh): Madam, I am oa point of order.

उपसभापति : मैं ग्रापसे रिक्वेस्ट करूंगी कि ग्राप शांत रहिये ।

श्रीमती रणुका चौधरी: मैं तो शांत हूं।

उपसभापति: भाष मेरी परमिशन से नहीं बोल रही हैं। भाष बैठ चाइये।

श्रीमती रेणुका चौधरी : ग्राप कह दीजिए कि पांइन्ट ग्राफ ग्राडंर उठाना मना है ?

THE DEPUTY CHAIRMAN: Nothing, has happened on which you can raise a point of order. Let the Minister speak.

SHRI P CHIDAMBARAM: Madam, I was saying that we are on the inreshold of taking another bold decision and the Government has taken such a decision. I am grateful to Mr. Advani and his Pariy for supporting us. We face a grave crisis. We face tremendous odds. We face a very powerful adversary in Punjab. I am only appealing to the hon. Members to look at the events in the last three months and support the Government in this decision.

Madam, what has happened in the last three months? On the 26th of January, in response to a call given by the Damdami Taksal, the Panthic Committee and the

AISSF, there was a Sarbat Khalsa heid in the Golden Temple, The Sarbat Khalsa endorsed the declaration of Khalistan made aby the Panthic Committee on the 29th April, 1986. That was the day when the Panthic Committee practically usurped all the authority of the SGPC and the Akali Dal in Punjab. On the 3rd February, 1987. an edict was issued by the five High Priests directing the Presidents and Jathedars of the various Akali factions to submit their resignations by the evening of 5th February, 1987, as a prelude to forging Pathnic unity. It was not an act for forging Panthic unity. It was the first act of destabilising the elected Government of Punjab. On the 5th February, 1987, two days later, the High Priests held Shri Barnala gailty of violating the directives of the High Priests and gave a call to the officebearers of all factions, MLAs and MPs to gave a call to the office-bearers of factions, MLAs and MPs to give an undertaking, a written undertaking, to the Jathedar of Akal Takht accepting the office-bearers of the reorganised Party announced by the High Priests. And who was announced as the President? Shri Simaranjit Singh Mann was nominated as the President of the new Akali Dal. The five-member Presidium included Shri rakash Singh Badal, Baba Josinder Singh, Thekedar Surjan Singh, Shri Jagdev Singh Talwandi and Shri Geja Singh, On the 14th February, 1987, five Akali Ministers including Shri Harbhajan Singh Sandhu handed over pledge letters to Prof. Darshan Singh Ragi. It was the beginning of a clear and open split in the Akali Government, Shri Prem Singh Chandumajra dedicated his services for the Akal Takht Sahib for strengthening unity. From the 14th to 16th March, 1987, a three-day long Hola Mohalla celeberation was held at Anandpur Sahib. It was dominated by the AISSF Gurjit Singh faction and the Damdami Taksal. A number of resolutions were adopted at the celeberations. One resolution averred that no accord less than Khalistan would be acceptable to the Sikhs. Another resolution said that the AISSF recogised the five-member Panthic Committee and the five High Priests only, and no other leader or organisation. A third resolution said that

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struggle for achievement of Khalistan would continue. A fourth resolution appealed to the Khalistan Commando Force to take suitable action against those police officials who were killing Sikhs in allegedly false encounters. Resolution were passed warning police informers of dire consequences, warning Sikh preachers of violating Sikh principles and openly declaring that Shri Barlana, Shri Balwant Singh and Shri Racchpal Singh would meet the fate of Shrimati Indira Gandhi.

On 24th March, 1987, the SGPC held its budget session in Golden Complex Resolutions were adopted in the Session taking notice of the campaign launched by pro-Government, anti-Panthic and anti-religious parties against Shri Akal Takht Sahib and describing it attempt to undermine Sikh religion. They said that the political aim of the Khls* Panth was enshrined in the concept 'Raj Karega Khalsa' which was part of daily Ardas of the Sikhs, justifying ness of religion and politics, and saying that the entire political power is concerntrated in the Akal Takht Sahib and all orgainsations of Sikh Quom come under its command. 1 1

We know, Madam, that all this was done under the directions, rather the dictates of the Panthic Comimttee. The Panthic Committee is a clear usurper of political authority in Punjab today. It is the Panthic Committee which has set up a Government to which the Governor refers in his letter. The Government's letter is a document which makes painful reading. He says that he had watched everything carefully and waited to see what shape things took finaly. He points out that a parallel authority has been set up in Punjab by fundamentalists. He substantiale his charge that some Ministers of Government were involved. And these are the Ministers who split the Punjab Cabinet, who split the Punjab Government. He documents the campaign of vilification that has been carried on by some Ministers of Punjab against the Director General of Police. May I say, Madam, if there is one man in Punjab today who stands bet195 Statutory Resolution [RAJYA SABHA] Under Article 356 Approving Proclamation issued by the President

[Shri P. Chidambaram]

ween a holocaust and peace, if there is one man in Punjab to whom the Sikhs and the Hindus who believe in peace and harmony look up to, it is the Director General, Shri Ribeiro?

Well, in the last two weeks a campaign of vilification was carried on against Shri Ribeiro. Finally, the Governor concludes and I quote:

"It is quite clear that the ruling party and its Government have no political will to combat truly and seriously either the fundamentalist movement or the growing and unabated and extremism and have become quite incapable of even assuring effectively, far less safeguarding, the basic fundamental rights guaranteed under Constitution."

Madam, 2000 years ago a famous poet Thiruvalluvar said:

"A king who owns determination to act is said to own everything.

One without this Bill to act possesses nothing that he ough to possess."

The Government of Punjah todya and the Chief Minister, Shri Barnala, have lost the will to fight the battle. We do not blame Shri Barnala in that sense. In fact, we are sorry for what has come to pass in the last three months. The Central Government sincerely wished that the Government of Punjab would take firm action in tackling the situation. It was with this objective in view that the Cenral Government made available possible assistance to the Central Government. We remained in constant touch However, the situation with them. Puniab continued to deteriorate.

Madam, I must say that I have every sympathy with Shri Barnala who had shown courage in upholding democracy and did not bow to the commands of the priests in the affair of the State, Shri Barnala is well-intensed a person. He perhaps wanted the situation in Punjab to improve. Unfortunately, his closest colleagues in the Cabinet, some of them, let him down and different in giving positive direction

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the administration. The people have lost faith in the capability of the State Government to protect their life and property and to bring about conditions in which they should live in harmony. It is this total lack of political will which has ed the Governor to submit his report to the President and the Government, acting upon his report, has now imposed President's rule in Punjab.

Madam, I do not want to burden my speech with figures, but even according to the figures furnished by the Puniab Government, during the period 1st October, 1985 to April 7, 1987, in 2744 incidents 728 people have lost their lives. A reference was made to a number of laws that were placed at the disposal of the Punjab Government. What is the record? In the period from 1st October. 1985 to 28th February 1987, 2218 cases were registered, 1296 cases were investigated and investigations were completed, but 11 cases ended in acquittal and not one case has ended in conviction. In Punjab not one case has ended in conviction.

Madam, I can do no better than quote the opening words of the famous novel to describe the last four months; "It was the best of times, it was the worst times; it was the age of wisdom, it was the age of foolishness: it was the epoch of belief, it was the epoch of incredulity; it was the season of light, it was the season of darkness; it was the spring of hope, it was the winter of despair. We had everything before us, we had nothing before us." In the last four months we have tried through the Government of Puniab. The Government of Puniab had failed the people of Punjab, has the people of India. Today the Government of Indida assumes this onerous res-We take this responsibility ponsibility. upon us in a spirit of humility, but trepidation. We take it upon us not quite knowing what shape things will take in the future and what forces will be ranged against us. But we do so with courage. We do so in the fullest confidence that the people of India will support us. Madam, I commend this Resolution to this august House.

Verma, Shri Kapil

Verma, Shrimati Veena

Kushnoor, Shri Veershetty Mogalappa Mahendra Prasad, Shri Mahto, Shri Bandhu

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Vikal, Shri Ram Chandra

Chatterjee Shri Nirmal

Noes 16

Bhattacharjee, Shri Nepaldev

Chowdhury, Shrimati Renuka

Ghosh, Shri Dipen

Gurupadaswamy, Shri M. S.

Kar, Shri Narayan

Malaviya, Shri Satya Prakash

Mukherjee, Shri Samar

Poddar, Dr. R. K.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Reddy, Shri B. Satnarayan

Reddy, Dr. G. Vijaya Mohan

Sen, Shri Sukomal

Singh, Shri Ram Awadhesh Verma, Shri Virendra

The motion was adopted.

THE DEPUTY CHAIRMAN: Now, the House permits, we can go ahead with the Prevention of Corruption Bill.

SOME HON. MEMBERS: No. In next session.

SHRI NIRMAL CHATTERJEE (West Bengal): Mr. Jacob did have a talk with us and unanimously we said that we will have it in the next session.

SHRI DIPEN GHOSH: It was already sorted out.

SHRI LAL K. ADVANI: Postpone the prevention of corruption.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-FAIRS (SHRI M. M. JACOB): Actually, on this Prevention of Corruption Bill we had a discussion on one day and the Bill is half way through. If the Members cooperate, we can conclude that Bill today.

SHRI LAL K. ADVANI: One more · opportunity.

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SHRI P. N. SUKUL: You don't want to stop corruption? ... (Interruption)...

SHRI DIPEN GHOSH: Let the incidence of corruption in high places increase in the meantime ... (Interruption)... can discuss it later on.

VALEDICTORY REMARKS ON THIE CONCLUSION OF THE SESSION

THE DEPUTY CHAIRMAN: Hon. Members, today, this Session of Rajya Sabha, which in common parlance, is called the second part of the Budget Session of Parliament, is coming to a close. Before, I adjourn the House sine die. I would like to thank all Members behalf of the Vice-Chairman and my personal behalf for the kind cnoperation extended by them in conducting the proceedings of the House.

This Session of the House began on a stormy note, and the minds of the Mentbers were very much exercised over several controversial issues, such as Fairfax, commission agents in Defence deals and purchase of Bofors guns from Sweden. Thereafter, Members got down to normal business of the House, and we discussed, as per our practice, the working of the Ministries of External Affairs, Resource Development and Defence. The Members have had opportunity to draw the attention of the Government to several difficulties and grievances of the general public through 104 special mentions. Through Call Attentions, three matters of urgent public importance, namely, Fairfax issue, the working of the Government-owned media and the situation in Sri Lanka, were discussed. Apart from this the House devoted time to Government Legislative Business by passing 13 Bills. These include the Appropriation and the Finance Bills giving effect to the Budget proposals of the Government and last, but not the least, the Constitution (Amendment) Bill and the Goa Bill granting Goa the full Statehood today. Generally, this part of the Budget Session lasts for three